



सत्यमेव जयते

**PARLIAMENT OF INDIA  
RAJYA SABHA**

**RESUME**  
**OF THE BUSINESS TRANSACTED**  
**BY THE RAJYA SABHA**  
**DURING THE TWO HUNDRED AND SIXTY SEVENTH**  
**(267<sup>TH</sup>) SESSION**

**(31<sup>st</sup> January to 13<sup>th</sup> February, 2025**

**And**

**10<sup>th</sup> March to 4<sup>th</sup> April, 2025)**



INDIAN PARLIAMENT

**Rajya Sabha Secretariat,  
New Delhi**  
*(Website –<http://sansad.in/rs>)*

## P R E F A C E

This publication contains a brief resume of the business transacted by the Rajya Sabha during its Two Hundred and Sixty Seventh Session.

NEW DELHI;

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May 6, 2025

P. C. MODY  
*Secretary-General.*

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**BRIEF RESUME OF THE BUSINESS TRANSACTED BY THE RAJYA SABHA  
DURING ITS TWO HUNDRED AND SIXTY SEVENTH SESSION  
(31-01-2025 to 13-02-2025 and 10-03-2025 to 04-04-2025)**

**SUMMONS**

Summons for the Two Hundred and Sixty Seventh Session of the Rajya Sabha was issued to Members on the 17<sup>th</sup> of January, 2025<sup>@</sup>.

**DURATION OF THE SESSION**

The Two Hundred and Sixty Seventh Session of the Rajya Sabha was held in two parts i.e. from the 31<sup>st</sup> of January, 2025 to the 13<sup>th</sup> February, 2025 and from the 10<sup>th</sup> March, 2025 to the 4<sup>th</sup> April, 2025. The first part of the Session, which commenced on 31<sup>st</sup> January, 2025 was adjourned on the 13<sup>th</sup> of February, 2025, to enable the Department-related Parliamentary Standing Committees to examine and report on the Demands for Grants of various Ministries/Departments. The House re-assembled on the 10<sup>th</sup> March, 2025 for the second part of the Session. <sup>®</sup>One sitting of the House scheduled for the 13<sup>th</sup> March, 2025 was cancelled. The House was adjourned *sine-die* on the 4<sup>th</sup> of April, 2025. The House sat for 26 days and the actual hours of sittings were 159 hours and 35 minutes (excluding recess intervals). The House was prorogued by the President on the 5<sup>th</sup> of April, 2025.

**NATIONAL ANTHEM**

On the 31<sup>st</sup> of January, 2025, the Session commenced with the playing of the National Anthem.

**(Time taken: 0-01 Minute)**

**PRESIDENT'S ADDRESS TO BOTH HOUSES OF PARLIAMENT —LAID ON THE TABLE**

The President, Shrimati Droupadi Murmu addressed Members of both Houses of Parliament assembled together in the Lok Sabha Chamber on the 31<sup>st</sup> of January, 2025. Secretary-General laid on the Table, a copy (in English and Hindi) of the President's Address on the same day.

**(Time taken: 0-01 Minute)**

**BRITHDAY GREETINGS**

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<sup>@</sup>As informed to Members through Parliamentary Bulletin Part-II No. 65097 dated 17<sup>th</sup> January, 2025, Summons was issued only electronically, through Members' Portal.

<sup>®</sup>Members were informed about the cancellation of the sitting of the House through Parliamentary Bulletin Part-II No. 65368 dated 10<sup>th</sup> March, 2025.

The Chairman/Deputy Chairman extended greetings to the following Members on the occasion of their Birthdays: -

<b>Sl. No.</b>	<b>Date of Greetings</b>	<b>Name of the Member</b>	<b>Time taken Hrs. Mts.</b>
1.	31-01-2025	Shri Sadanand Mhalu Shet Tanavade	} 0-03
2.	-do-	Shri Saket Gokhale	
3.	01-02-2025	Shri V. Vijayendra Prasad	} 0-07
4.	-do-	Shri Ajit Kumar Bhuyan	
5.	-do-	Shri Parimal Nathwani	
6.	-do-	Shri Sant Balbir Singh (2 <sup>nd</sup> February)	
7.	03-02-2025	Shri Prem Chand Gupta	} 0-03
8.	-do-	Shri Naresh Bansal	
9.	04-02-2025	Shri Neeraj Dangi	} 0-05
10.	-do-	Shrimati S. Phangnon Konyak (5 <sup>th</sup> February).	
11.	06-02-2025	Shri Upendra Kushwaha	0-02
12.	10-02-2025	Shri Sanjay Seth	0-03
13.	11-02-2025	Shri Debashish Samantaray	} 0-05
14.	-do-	Shri G.C. Chandrashekhar (12 <sup>th</sup> February)	
15.	-do-	Shri Nitin Laxmanrao Jadhav Patil (12 <sup>th</sup> February)	
16.	11-03-2025	Shrimati Seema Dwivedi	0-02
17.	12-03-2025	<sup>1</sup> Shri Chandrakant Handore (13 <sup>th</sup> March)	} 0-05
18.	-do-	Shri Derek O' Brien (13 <sup>th</sup> March)	
19.	-do-	Dr. M. Thambidurai (15 <sup>th</sup> March)	
20.	17-03-2025	Shri Jaggesh	0-02
21.	21-03-2025	Shri Dhairyashil Mohan Patil (22 <sup>nd</sup> March)	} 0-09
22.	-do-	Shri Ravi Chandra Vaddiraju (22 <sup>nd</sup> March)	
23.	-do-	Shri Sanjay Singh (23 <sup>rd</sup> March); and	
24.	-do-	Dr. Sasmit Patra (23 <sup>rd</sup> March)	
25.	26-03-2025	Ms. Dola Sen	0-03

<sup>1</sup>Now styled as Shri Chandrakant Damodar Handore

<b>Sl. No.</b>	<b>Date of Greetings</b>	<b>Name of the Member</b>	<b>Time taken Hrs. Mts.</b>	
26.	27-03-2025	Shri K.R.N. Rajeshkumar	0-03	
27.	01-04-2025	Shri Bhubaneswar Kalita	}	
28.	-do-	Shri Damodar Rao Divakonda		0-05
29.	03-04-2025	Shri Samirul Islam	0-03	
30.	04-04-2025	Shri Shaktisinh Gohil	}	
31.	-do-	Shri Arun Singh		0-11
32.	-do-	Shri Sukhendu Sekhar Ray (5 <sup>th</sup> April)		
33.	-do-	Shri R. Dharmar (5 <sup>th</sup> April).		
<b>Total Time taken:</b>			<b><u>1-11 Mts.</u></b>	

#### **OPENING REMARKS BY THE CHAIR**

On the 3<sup>rd</sup> of February, 2025, the Chairman made the following opening remarks:-

“Hon’ble Members, the 267<sup>th</sup> Session of the Rajya Sabha is a milestone in the constitutional journey of Bharat, being the first one convened as we march into the last quarter of the century of adoption of our constitution on November 26, 1949.

An occasion of expression of profound gratitude to visionary founding fathers, whose wisdom and foresight endowed us with a Constitution that has remarkably shaped the destiny of our Republic.

In this journey of 75 years, we have embraced modernity without forsaking our timeless wisdom and heritage.

Our collective dreams and aspirations have enabled strides in digital innovation and sustainable development to space exploration and infrastructure.

Guided by the mantra of Vikas with Virasat, the march forward towards a Viksit Bharat by 2047 must be the north star that anchors our collective efforts.

It is incumbent upon us, as members of this august House, to rise to this calling with unwavering resolve.

As the Council of States—the House of Elders—we must serve as both guardians of constitutional values and torchbearers of progressive thought.

Let us emulate our founding fathers, and seize this moment in history to leave our indelible footprints upon the sands of time.

Our conduct must be exemplary; our deliberations, wise and constructive; and our actions, driven by the welfare of the 1.4 billion citizens who place their faith in us.

A vibrant and functional Parliament is the lifeblood of democracy. In this sacred chamber, the voices of a pluralistic, dynamic, and aspirational society converge, particularly those of our youth, who represent our nation's boundless energy and dreams.

By empowering youth with education, opportunity, and a sense of responsibility, we can craft a more inclusive and sustainable future.

The great Mahakumbh, a resplendent celebration of India's spiritual and cultural essence, offers profound lessons for our journey—unity in diversity, collective well-being, and an abiding commitment to truth, tolerance, and harmony.

As we engage with the global community, let these principles remain the touchstones of our actions, ensuring that the well-being of every citizen remains at the heart of our endeavors.

Members, Our task is monumental, so has to be our resolve. Let us pledge to uphold the sanctity and dignity of this House. Let our debates and decisions be guided by the noble aspiration of service to the nation. Let us work together, across all divides, to forge policies that elevate Bharat's standing on the global stage.

In the words of Dr. B. R. Ambedkar, the architect of our Constitution: "Democracy is not merely a form of government. It is primarily a mode of associated living, of conjoint communicated experience. It is essentially an attitude of respect and reverence towards our fellow men."

May we be ever mindful of this wisdom.

We embark upon this session, let us deliberate with purpose, cooperate with dignity, and legislate with vision—mindful always that we carry the hopes and dreams of a billion hearts.

Together, let us chart a course toward a future that fulfills the promise made in the Constitution."

**(Time taken: 0-04 Minutes)**

## OBITUARY REFERENCES

8 Obituary References were made in the House during the Session, as detailed below:-

Sl. No.	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	Time taken Hrs. Mts.	Remarks
1.	31-01-2025	Dr Manmohan Singh	24-12-2024	0-15	<p>The Chairman placed the following Resolution before the Council while referring to the passing away of former Prime Minister, Dr Manmohan Singh:-</p> <p>“This House expresses its deep condolences on the demise of former Prime Minister of India Dr. Manmohan Singh and appreciates his contribution to the progress and prosperity of the country. His life values and ideals will always be a source of inspiration for us.”</p> <p>The Council adopted the Resolution unanimously.</p> <p>Thereafter, the Chairman made other obituary references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.</p>

Sl. No.	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	Time taken Hrs. Mts.	Remarks
2.	31-01-2025	Shri Om Prakash Chautala, (ex-Member)	20-12-2024		
3.	-do-	Shri Harvendra Singh Hanspal, (ex-Member)	21-12-2024		
4.	-do-	Shri Shyam Benegal, (ex-Member)	23-12-2024		
5.	-do-	Shri Pritish Nandy, (ex-Member)	08-01-2025		
6.	-do-	His Excellency Mr. James Earl Carter Jr., (Former President of the United States of America)	29-12-2024		
7.	03-02-2025	Shri Palavalasa Rajasekharam (ex-Member).	13-01-2025		
8.	10-03-2025	Shri Shamsher Singh Manhas, ex-Member	20-01-2025	0-02	The Deputy Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.

**Total Time taken: 0-21 Mts.**

#### REFERENCES BY THE CHAIR

2 References were made in the House during the Session, as detailed below: —

Sl. No.	Date of Reference	Incident	Date of the Incident	Time taken Hrs. Mts.	Remarks
1.	02-04-2025	`World Autism Awareness Day'.	2 <sup>nd</sup> April	0-04	
2.	03-04-2025	`Rajya Sabha Day' <i>i.e.</i> the constitution of the Rajya Sabha on this day in the year 1952.	03-04-1952	0-03	

**Total Time taken: 0-07 Mts.**

## FELICITATIONS BY THE CHAIR

2 Felicitations were offered in the House during the Session, as detailed below :-

Date	Subject	Date of event	<u>Time taken</u> Hrs. Mts.
10-03-2025	Congratulated the Indian Men's Cricket Team for winning the ICC Champions Trophy 2025 on 9 <sup>th</sup> March, 2025 in Dubai defeating New Zealand in the final.	09-03-2025	0-02
18-03-2025	@Offered heartfelt felicitations to Shri Ilaiyaraaja, Nominated Member and a legendary composer, for his unparalleled contributions to the field of music for over five decades.	08-03-2025	0-07
<b>Total Time Taken:</b>			<b>0-09 Mts.</b>

## FAREWELL TO THE RETIRING MEMBERS

On the 4<sup>th</sup> of April, 2025, the Chairman bade farewell to Shri Birendra Prasad Baishya and Shri Mission Ranjan Das, Members of Rajya Sabha representing the State of Assam, whose term of office will be expiring on the 14<sup>th</sup> of June, 2025.

**(Time taken: 0-06 Mts.)**

## PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

On the 10<sup>th</sup> of March, 2025, Shri Nityanand Rai, Minister of State in the Ministry of Home Affairs, laid on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) Proclamation [G.S.R. No. 134(E)], issued by the President on the 13<sup>th</sup> February, 2025, under article 356 of the Constitution in relation to the State of Manipur, under clause (3) of the said article.
- (ii) Order [G.S.R. No. 135(E)], dated the 13<sup>th</sup> February, 2025, made by the President, under sub-clause (i) of clause (c) of the above Proclamation.

**(Time taken: 0-01 Mt.)**

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@at 4-04 p.m.

## PAPERS LAID ON THE TABLE

3744 Papers were laid on the Table during the Session. Some of the important papers that were laid are detailed below: —

Sl. No.	Date	Subject
1.	31-01-2025	@The Economic Survey, 2024-25 along with Highlights and Statistical Appendix.
2.	01-02-2025	♦Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement, for the year 2025-26; and Macro-Economic Framework Statement.
3.	07-02-2025	Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways, for the year 2023-24 (for the year ending 31 <sup>st</sup> March, 2024).
4.	10-02-2025	Annual Report of the Delhi Development Authority (DDA), New Delhi, for the year 2022-23.
5.	13-02-2025	Annual Report of the Employees' State Insurance Corporation (ESIC), New Delhi, for the year 2023-24.
6.	12-03-2025	Annual Report of the National Human Rights Commission (NHRC), New Delhi, for the year 2022-23.
7.	-do-	Annual Accounts of the National Human Rights Commission (NHRC), New Delhi, for the year 2023-24, and the Audit Report thereon.
8.	17-03-2025	Thirtieth Annual Report and Accounts of the National Minorities Development and Finance Corporation (NMDFC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts, and the comments of the Comptroller and Auditor General of India thereon.
9.	18-03-2025	Thirty-third Annual Report and Accounts of the Rashtriya Ayurveda Vidyapeeth (RAV), (National Academy of Ayurveda), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
10.	19-03-2025	Thirty-fifth Annual Report and Accounts of the National Scheduled Castes Finance and Development Corporation (NSFDC), Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
11.	-do-	Annual Report and Accounts of the National Highways and Infrastructure Development Corporation Limited (NHIDCL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
12.	20-03-2025	Annual Report and Accounts of the Telecom Regulatory Authority of India (TRAI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
13.	21-03-2025	Annual Report of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2023-24.

@Circulated to Members through Members' Portal.

♦ Laid along with the Union Budget, 2025-26. For further details, please see under the heading "BUDGETS — LAID ON THE TABLE".

<b>Sl. No.</b>	<b>Date</b>	<b>Subject</b>
14.	24-03-2025	Annual Report of the National Statistical Commission (NSC), New Delhi, for the year 2023-24.
15.	-do-	Annual Report of the Commission of Railway Safety, New Delhi, for the year 2023-24.
16.	-do-	Ministry of Finance (Department of Revenue), Notification No. 19/2025-Customs, dated 22 <sup>nd</sup> March, 2025, seeking to amend notification No. 27/2011-Customs, dated the 1 <sup>st</sup> March, 2011 to decrease the export duty on Onions (HS 0703 10) from 20% to nil under Section 159 of Customs Act, 1962, along with Explanatory Memorandum.
17.	25-03-2025	Statement giving reasons for the delay in laying the <sup>o</sup> Annual Report and Accounts of the Goods and Services Tax Network (GSTN), New Delhi, for the year 2022-23.
18.	26-03-2025	Annual Report of the National Human Rights Commission (NHRC), New Delhi, for the year 2023-24.
19.	-do-	Annual Report and Accounts of the National Commission for Protection of Child Rights (NCPCR), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
20.	*28-03-2025	Ministry of Finance (Department of Revenue), Notification No. 20/2025-Customs, dated 27 <sup>th</sup> March, 2025, seeking to amend notification Nos. 11/2018-Customs, dated the 2 <sup>nd</sup> February, 2018 and 11/2021-Customs, dated the 1 <sup>st</sup> February, 2021 to impose a total import duty of 10% on import of Bengal gram (desi chana) (HS 0713 20 20) from 1 <sup>st</sup> April, 2025 under Section 159 of the Customs Act, 1962 along with Explanatory Memorandum.
21.	01-04-2025	Sixty-eighth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
22.	-do-	Union Government Appropriation Accounts (Postal Services) – for the year 2023-2024.
23.	-do-	Report of the Comptroller and Auditor General of India for the year ended 31 March 2023 – Union Government – Finance and Communication – Report No. 1 of 2025 (Compliance Audit).
24.	-do-	Report of the Comptroller and Auditor General of India on Working of Mancheswar Carriage Repair Workshop in East Coast Railway and Construction of 5 <sup>th</sup> and 6 <sup>th</sup> Line between Chhatrapati Shivaji Maharaj Terminus (CSMT)-Kurla Station – Union Government – Ministry of Railways – Report No. 2 of 2025 (Compliance Audit– Railways).
25.	02-04-2025	Twenty-ninth Annual Report of the National Council for Teacher Education, (NCTE), New Delhi, for the year 2023-24.

<sup>o</sup>The Annual Report and Annual Accounts of the Goods and Services Tax Network (GSTN), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts, was laid on the Table of the Rajya Sabha on 30.07.2024.

\*Laying of papers was done at 1-00 p.m.

<b>Sl. No.</b>	<b>Date</b>	<b>Subject</b>
26.	02-04-2025	Annual Report of the National Council of Educational Research and Training (NCERT), New Delhi, for the year 2023-24.
27.	04-04-2025	Annual Report and Accounts of the Centre for Railway Information Systems (CRIS), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
28.	-do-	Report of the Comptroller and Auditor General of India – on Compliance of the Fiscal Responsibility and Budget Management Act, 2003 for the year 2022-23 – Union Government – Department of Economic Affairs (Ministry of Finance) – Report No. 3 of 2025;and
29.	-do-	Report of the Comptroller and Auditor General of India for the period ended March 2023 – Union Government – Ministry of Railways – Report No. 5 of 2025 (Compliance Audit – Railways).
30.	-do-	Report of the Comptroller and Auditor General of India – General Purpose Financial Reports of Central Public Sector Enterprises for the period ended March 2022 – Union Government (Commercial) – Report No. 6 of 2025 (Compliance Audit), under clause (2) of Section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Services) Act, 1971.

**(Total Time taken: 0-42 Mts.)**

**REPORTS/STATEMENTS OF THE COMMITTEES PRESENTED/LAID ON THE TABLE**

The following Reports/Statements of various Committees were presented/laid on the Table:—

<b>Date</b>	<b>Name of the Committee</b>	<b>Report/Statement</b>
04-02-2025	Education, Women, Children, Youth and Sports	360 <sup>th</sup> and 361 <sup>st</sup> Reports
10-02-2025	Water Resources	1 <sup>st</sup> and 2 <sup>nd</sup> Reports
-do-	External Affairs	Action Taken Statements
11-02-2025	Subordinate Legislation	254 <sup>th</sup> Report
10-03-2025	Home Affairs	251 <sup>st</sup> to 253 <sup>rd</sup> Reports
-do-	Railways	2 <sup>nd</sup> and 3 <sup>rd</sup> Reports
11-03-2025	Communications and Information Technology	6 <sup>th</sup> and 7 <sup>th</sup> Reports
-do-	-do-	Action Taken Statements
-do-	Water Resources	3 <sup>rd</sup> to 5 <sup>th</sup> Reports
12-03-2025	Health and Family Welfare	163 <sup>rd</sup> to 165 <sup>th</sup> Reports
-do-	Agriculture, Animal Husbandry and Food Processing	7 <sup>th</sup> to 9 <sup>th</sup> Reports
-do-	Coal, Mines and Steel	4 <sup>th</sup> Report
-do-	Consumer Affairs, Food and Public Distribution	7 <sup>th</sup> and 8 <sup>th</sup> Reports
-do-	Energy	3 <sup>rd</sup> to 5 <sup>th</sup> Reports
-do-	Housing and Urban Affairs	3 <sup>rd</sup> Report
-do-	Rural Development and Panchayati Raj	5 <sup>th</sup> to 7 <sup>th</sup> Reports
17-03-2025	Defence	7 <sup>th</sup> to 10 <sup>th</sup> Reports
-do-	External Affairs	5 <sup>th</sup> Report
-do-	Social Justice and Empowerment	5 <sup>th</sup> and 6 <sup>th</sup> Reports
19-03-2025	Agriculture, Animal Husbandry and Food Processing	10 <sup>th</sup> to 13 <sup>th</sup> Reports
-do-	Chemicals and Fertilizers	6 <sup>th</sup> to 8 <sup>th</sup> Reports
-do-	Finance	8 <sup>th</sup> to 13 <sup>th</sup> Reports
-do-	Public Accounts	10 <sup>th</sup> to 14 <sup>th</sup> Reports

<b>Date</b>	<b>Name of the Committee</b>	<b>Report/Statement</b>
19-03-2025	Social Justice and Empowerment	7 <sup>th</sup> and 8 <sup>th</sup> Reports
20-03-2025	Commerce	188 <sup>th</sup> to 190 <sup>th</sup> Reports
-do-	Coal, Mines and Steel	5 <sup>th</sup> Report
-do-	Communications and Information Technology	8 <sup>th</sup> to 11 <sup>th</sup> Reports
-do-	Petroleum and Natural Gas	2 <sup>nd</sup> Report
-do-	Public Accounts	15 <sup>th</sup> to 18 <sup>th</sup> Reports
21-03-2025	Coal, Mines and Steel	6 <sup>th</sup> Report
24-03-2025	Industry	325 <sup>th</sup> to 327 <sup>th</sup> Reports
-do-	Welfare of Scheduled Castes and Scheduled Tribes	3 <sup>rd</sup> Report
25-03-2025	Science and Technology, Environment, Forests and Climate Change	387 <sup>th</sup> to 393 <sup>rd</sup> Reports
-do-	Transport, Tourism and Culture	375 <sup>th</sup> 379 <sup>th</sup> Reports
-do-	Consumer Affairs, Food and Public Distribution	Final Action Taken Statements
-do-	Welfare of Scheduled Castes and Scheduled Tribes	Study Visit Report
26-03-2025	Education, Women, Children, Youth and Sports	363 <sup>rd</sup> and 364 <sup>th</sup> Reports
-do-	Housing and Urban Affairs	4 <sup>th</sup> Report
-do-	Public Accounts	19 <sup>th</sup> to 21 <sup>st</sup> Reports
-do-	Welfare of Other Backward Classes	Final Action Taken Statements
27-03-2025	Personnel, Public Grievances, Law and Justice	145 <sup>th</sup> to 151 <sup>st</sup> Reports
-do-	Offices of Profit	1 <sup>st</sup> Report
-do-	Public Undertakings	9 <sup>th</sup> to 12 <sup>th</sup> Reports
28-03-2025	Education, Women, Children, Youth and Sports	365 <sup>th</sup> Report
-do-	Industry	328 <sup>th</sup> Report
-do-	Labour, Textiles and Skill Development	4 <sup>th</sup> to 6 <sup>th</sup> Reports
-do-	-do-	Action Taken Statements
-do-	Water Resources	Final Action Taken Statements

<b>Date</b>	<b>Name of the Committee</b>	<b>Report/Statement</b>
01-04-2025	External Affairs	6 <sup>th</sup> Report
-do-	Welfare of Other Backward Classes	5 <sup>th</sup> to 7 <sup>th</sup> Reports
02-04-2025	Education, Women, Children, Youth and Sports	366 <sup>th</sup> Report
03-04-2025	Coal, Mines and Steel	7 <sup>th</sup> Report
-do-	Rural Development and Panchayati Raj	8 <sup>th</sup> and 9 <sup>th</sup> Reports
04-04-2025	Housing and Urban Affairs	5 <sup>th</sup> Report

**(Total Time taken: 0-41 Mts.)**

**REPORT OF THE JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024, RECORD OF EVIDENCE OF THE JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024 AND CORRIGENDUM TO APPENDIX-V TO THE REPORT OF THE JOINT COMMITTEE ON THE WAQF (AMENDMENT) BILL, 2024**

On 13<sup>th</sup> February, 2025, Dr. Medha Vishram Kulkarni laid on the Table, a copy (in English and Hindi) of the Report\*, record of evidence given before the Joint Committee and Corrigendum to Appendix-V to the Report of the Joint Committee on the Waqf (Amendment) Bill, 2024.

**(Total Time taken: 0-02 Mts.)**

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\*The Report was presented to Hon'ble Speaker on 30<sup>th</sup> January, 2025 under Direction 71 A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

**MOTIONS FOR ELECTION/NOMINATION OF MEMBER TO VARIOUS COMMITTEES/BODIES**

<b>Sl. No.</b>	<b>Date</b>	<b>Name of the Committee/Body</b>	<b><u>Time taken</u> <u>Hrs. Mts.</u></b>
1.	11-02-2025	Governing Council of the Indian Council of Medical Research (ICMR)	0-01
2.	13-02-2025	National Tiger Conservation Authority (NTCA)	0-01
3.	-do-	Public Accounts	0-01
4.	-do-	Public Undertakings	0-01
5.	-do-	Welfare of Scheduled Castes and Scheduled Tribes	0-01
6.	17-03-2025	National Institutes of Food Technology, Entrepreneurship and Management (NIFTEM)	0-01
7.	18-03-2025	Central Advisory Committee for the National Cadet Corps (NCC)	0-01
8.	24-03-2025	Joint Committee on the Constitution (One Hundred and Twenty-ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024	0-01
<b>Total Time taken :</b>			<b>0-08 Mts.</b>

**PANEL OF VICE-CHAIRPERSONS**

1. (i) On the 3<sup>rd</sup> of February, 2025, the Chairman announced that the Panel of Vice-Chairpersons has been re-constituted with the following Members: —

1. Shrimati Sunetra Ajit Pawar;
2. Ms. Sushmita Dev;
3. Shrimati Kiran Choudhry;
4. Shrimati Sangeeta Yadav;
5. Shri Ghanshyam Tiwari
6. Dr. Dinesh Sharma;
7. Shri P. Wilson; and
8. @Shri Vikramjit Singh Sahney.

(ii) On the 10<sup>th</sup> of February, 2025, the Chairman announced that the following Members have been nominated to the existing Panel of Vice-Chairpersons: —

1. Shri Rajeev Shukla; and
2. Dr. M. Thambidurai.

(iii) On the 10<sup>th</sup> of March, 2025, the Deputy Chairman announced that the Panel of Vice-Chairpersons has been re-constituted with the following Members: —

1. Ms. Indu Bala Goswami;
2. Shrimati Kiran Choudhry;

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@Now styled as Dr. Vikramjit Singh Sahney.

3. Shrimati Sangeeta Yadav;
4. Shrimati Sunetra Ajit Pawar;
5. Shri S Niranjana Reddy;
6. Shri Ghanshyam Tiwari;
7. Shri Rajeev Shukla; and
8. Shri P. Wilson.

(iv) On the 17<sup>th</sup> of March, 2025, the Chairman announced that taking note of the non-availability of some Members in the Panel, the following Members are nominated to the Panel of Vice-Chairpersons:-

1. Shri Pramod Tiwari;
2. Dr. Sangeeta Balwant;
3. Shrimati Dharmshila Gupta; and
4. Shrimati Maya Naroliya.

(v) On the 1<sup>st</sup> of April, 2025, the Chairman announced that the following Members have been nominated to the existing Panel of Vice-Chairpersons: —

1. Shri Birendra Prasad Baishya; and
2. Shri M. Mohamed Abdulla.

**(Total Time taken: 0-05 Mts.)**

#### **RESIGNATION BY MEMBER**

On the 31<sup>st</sup> January, 2025, the Chairman made the following announcement in the House:-

“Hon’ble Members I have to inform Members that Shri V. Vijayasai Reddy, Member, representing the State of Andhra Pradesh personally submitted a letter dated the 25<sup>th</sup> of January, 2025, resigning his seat in the Rajya Sabha. I have accepted his resignation with effect from the said date.”

**(Time taken: 0-01 Mt.)**

#### **MESSAGES FROM THE LOK SABHA — REPORTED/GOVERNMENT BILLS — LAID ON THE TABLE**

Secretary-General reported to the Rajya Sabha, 24 messages received from the Lok Sabha and laid on the Table, 14 Government Bills, as passed by the Lok Sabha, during the Session.

**(Total Time taken: 0-15 Mts.)**

## LEAVE OF ABSENCE

The following Members were granted leave of absence during the Session on the dates and for the period as mentioned against each:—

Sl. No.	Name of Member	State	Date of grant of Leave of Absence	Period of Absence
1.	Shri Shibu Soren	Jharkhand	24-03-2025	31 <sup>st</sup> January to 4 <sup>th</sup> April, 2025
2.	Dr. Bhim Singh	Bihar	27-03-2025	12 <sup>th</sup> March to 28 <sup>th</sup> March, 2025.

(Total Time taken 0-02 Mts.)

## RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

Five Meetings of the Business Advisory Committee were held during the Session to allocate time for Government Legislative and other Business. Recommendations of the Committee were reported to the House on the dates, as mentioned below: —

Sl. No.	Date of BAC Meeting	Date of announcement of the recommendations of BAC in the House	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	31-01-2025	03-02-2025	0-01
2.	11-02-2025	13-02-2025	0-02
3.	10-03-2025	10-03-2025	0-02
4.	28-03-2025	28-03-2025	0-01
5.	01-04-2025	01-04-2025	0-02

Total Time taken: 0-08 Mts.

## STATEMENTS REGARDING GOVERNMENT BUSINESS

02 Statements regarding Government Business were made in the House on the following dates during the Session: —

Sl. No.	Date	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	12-03-2025	0-01
2.	21-03-2025	0-01

Total Time Taken: 0-02 Mts.

<sup>Φ</sup>The Committee also recommended that the House may dispense with lunch hour on all days, except on Friday, in the First Part of this Session, to complete the Discussions on the Motion of Thanks on the President's Address and General Discussion on the Union Budget for the year 2025-26.

## **DISPOSAL OF THE DISQUALIFICATION PETITION UNDER RULE 6(2) OF THE MEMBERS OF RAJYA SABHA (DISQUALIFICATION ON GROUND OF DEFECTION) RULES, 1985**

On the 21<sup>st</sup> of March, 2025, the Chairman made the following announcement: —

“Hon’ble Members, a petition under Rule 6(2) of the Members of Rajya Sabha (Disqualification on Ground of Defection) Rules, 1985, was presented on 20<sup>th</sup> November 2023 by Shri Praful Patel, then Member of Council of States from Maharashtra, as regards Shrimati Vandana Chavan, the then Member Rajya Sabha (3<sup>rd</sup> April, 2018 to 2<sup>nd</sup> April, 2024), and Dr. Fauzia Khan, another Member Rajya Sabha (3<sup>rd</sup> April, 2020 to 2<sup>nd</sup> April, 2026), for my consideration.

On 21<sup>st</sup> November, 2023 another such petition was presented by Shrimati Vandana Chavan, Member as regards Shri Praful Patel, Member of Council of States from Maharashtra (5<sup>th</sup> July, 2022 to 4<sup>th</sup> July, 2028).

Both petitions were in essence under Tenth Schedule of the Constitution- provisions as to disqualification on ground of defection.

In the interregnum, Shrimati Vandana Chavan upon completion of her tenure ceased to be a Member, Rajya Sabha on 2<sup>nd</sup> April, 2024.

Shri Praful Patel upon being re-elected to Rajya Sabha for six years w.e.f. April 3, 2024 resigned his incumbent seat as Member, Rajya Sabha on 27<sup>th</sup> February, 2024.

While the issue was engaging my attention, two even dated communications were received on 3, February 2025—one from Shri Sharad Pawar, Leader of NCP-SP, and the other from Shri Praful Patel, Leader of NCP—both urging that no further action be taken in the matter.

After bestowing my earnest attention, while going into tenability of the petitions as also these contextual interventions, I find it expedient to give quietus to both the petitions and the same are accordingly disposed off.”

**(Total Time taken: 0-03 Mts.)**

## **ANNOUNCEMENTS BY THE CHAIR**

(I) On the 10<sup>th</sup> of February, 2025, the Chairman made the following announcement: -

“Hon’ble Members, the House had decided, on the recommendation of BAC to skip lunch during the first leg of the Session to complete the Discussions on the Motion of Thanks and Union Budget. Today the General Discussion on the Union Budget is scheduled to commence. If the House agrees, we may start the Discussion at 2-00 p.m. after lunch recess.

In order to complete the Discussion, and afford a reasonable opportunity to Members, the House may, sit late for two Hours each, today and tomorrow and skip lunch tomorrow.”

The House agreed.

(II) On the 21<sup>st</sup> of March, 2025, the Chairman made the following announcement: —

“Hon’ble Members, as you are aware that when the Lok Sabha takes up the discussion on the Demands for Grants, the discussion on the working of the selected Ministries is parallelly taken up in the Rajya Sabha.

The discussion on the working of the Ministry of Home Affairs could not be completed on 19<sup>th</sup> March, 2025 and many speakers are remaining to participate in the discussion. Hon'ble Members, the discussion and voting on the Demands for Grants is likely to be concluded today in the Lok Sabha. Accordingly, we may not get the opportunity to further discuss the working of the Ministry of Home Affairs thereafter.

If the House agrees, we may resume the discussion immediately after the Zero Hour today, by dispensing with the Question Hour, Lunch Hour and the Private Members' Business (Bills) listed for the day.

Hon'ble Members will get the opportunity to take up the Private Members' Bills at the next available opportunity i.e., 4<sup>th</sup> of April, 2025."

The House agreed.

(III) On the 25<sup>th</sup> of March, 2025, the Chairman made the following announcement: —

"Hon'ble Members, a request has been received from the Hon'ble Minister of Parliamentary Affairs for taking up the Disaster Management (Amendment) Bill, 2024, before the Banking Laws (Amendment) Bill, 2024, listed in today's Revised List of Business.

I have acceded to the request of the Minister. Accordingly, the Disaster Management (Amendment) Bill, 2024 will now be taken up first after lunch hour for consideration and passing."

(IV) On the 28<sup>th</sup> of March, 2024, the Chairman made the following announcement: —

"Hon'ble Members, a request has been received from the Minister of Parliamentary Affairs for taking up the Protection of Interests in Aircraft Objects Bill, 2025, before the Private Members' Resolutions listed in today's Revised List of Business.

I have acceded to the request of the Minister. Accordingly, the discussion on the Protection of Interests in Aircraft Objects Bill, 2025 will commence from 1-00 PM to 2-30 PM by skipping the lunch hour. The reply to the discussion will be done on the next available opportunity. The Private Members' Resolutions will be taken up from 2-30 PM."

(V) On the 3<sup>rd</sup> of April, 2025, the Chairman made the following announcements : —

(i) "Hon'ble Members, a copy each of the Waqf (Amendment) Bill, 2025 and the Mussalman Wakf (Repeal) Bill, 2025 as passed by Lok Sabha, has been laid on the Table of Rajya Sabha. I have admitted the notices received from the Minister of Minority Affairs for consideration and passing of the Bills in Rajya Sabha today, by waiving off the requirement of two days notice period under Rule 123 of Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha). Accordingly, a Supplementary List of Business has been issued for today for taking up these Bills for consideration and passing.

A copy each of the Bills have been circulated to Members electronically through Members' portal in the early hours of today so as to enable them to peruse the same. In view of the short time period available to Members, I have decided that those Members who desire to give notices of Amendments to the said Bills may do so now till 1 p.m. so as to enable the Secretariat to process and circulate the list of Amendments.

The combined discussion on the Bills has been scheduled to commence at 1 pm today."

(ii) "Hon'ble Members, in the Waqf (Amendment) Bill, 2025, there was voting by Division. Seat/Division number 151 is allotted to Ms. Dola Sen and Seat/Division number 133 is allotted

to Shri Subrata Bakshi. It is mandatory that exercise of right of vote is valid and can be effected to make it valid only from the seat allotted to the Hon'ble Member. Any other mode does not allow the Member to engage even in correction. The facility of correction is available only when the Member exercises the right from his or her seat. A correction slip was submitted by Ms. Dola Sen and there is no dispute on that count. Sanctity of voting is fundamental and any transgression is unacceptable. That this transgression has taken place, there is no option with the Chair except to invalidate that vote. Hon'ble Members, we took recourse to electronic voting. On an earlier occasion, I had indicated that adaptability and accessibility to technology has been widely reflected by people at large. I would again urge the Members that except for very extraordinary situations, we must make optimizing rule for exercise of electronic voting. I would urge the Hon'ble Members, whenever there is an occasion like this they must have some kind of updating on this. We will put the procedure again on the Members' Portal so that we exemplify to others also that our electronic voting is near perfect.

Hon'ble Members, it is a rare occasion the House stands adjourned at 4.02 am today to meet again on this very day at 11 am today, *i.e.*, the 4<sup>th</sup> April 2025.”

**(Total Time taken: 0-11 Mts.)**

#### **OBSERVATIONS BY THE CHAIR**

(I) On the 11<sup>th</sup> of February, 2025, the Chairman *inter alia* made the following observations:-

(i) “.....I have no doubt and I am categorical that the Constitution signed by the founding fathers of the Constitution carrying 22 miniatures is the only authentic one and it can include amendments by the Parliament. If there is any change effected by judiciary or any institution, that is not acceptable to this House. I will appeal to the Leader of the House to ensure that there is only the authentic version of the Indian Constitution in the country. Any violation of this should be taken quite seriously by the Government and severe action be taken...”

(ii) “...Dr. Radha Mohan Das Agrawal has rightly pointed out that the act of omission or commission either on our iPads or in any book without carrying the 22 miniatures of that Constitution of which the architect is Dr. B.R. Ambedkar and signed by our founding fathers—and the only variation, I reiterate, please note my words—the only change that can take place in the Indian Constitution can emanate only from the Indian Parliament and any change emanating from the Indian Parliament duly signed by the Hon’ble President under Article 111 must invariably find mention in the Indian Constitution irrespective of any intervention from Judiciary or otherwise. Therefore, it is not optional for the Government or anyone else to adhere to it. This is the only way and everyone in the country is required to have Indian Constitution which is duly sanctified. Shri Derek O’Brien has a point. Before him, it is not there. We must regret it. We must make amends and make as quick as possible by everyone concerned, including the Government. If there is any publication from your side, strict steps should be taken and, I am sure, in the shortest possible time, the Government will make it convenient that people come to know only the authentic version of the Indian Constitution as it holds the field today.....”

(II) On the 13<sup>th</sup> of February, 2025, the Chairman made the following observations:-

“Hon’ble Members, I am seized of an undated notice for motion, received on 13<sup>th</sup> December 2024 bearing 55 purported signatures of the members of the Rajya Sabha,

seeking removal from office of Justice Shekhar Yadav of Allahabad High Court under Article 124(4) of the Constitution.

The jurisdiction for the stated subject matter constitutionally lies in exclusivity with the Chairman, Rajya Sabha and in an eventuality with the Parliament and Hon'ble President.

Taking note of public domain information and inputs available, it is expedient that the Secretary General, Rajya Sabha shares this, for information, with the Secretary General, Supreme Court of India.”

(III) On the 21<sup>st</sup> of March, 2025, the Chairman made the following observations: -

“Hon'ble Members, Dr. Medha Vishram Kulkarni, Shrimati Sunetra Ajit Pawar and Shrimati Phulo Devi Netam, Hon'ble Members of Rajya Sabha, recently participated in the important IPU Global Conference on Women Parliamentarians in Mexico from March 13<sup>th</sup> to March 15<sup>th</sup>, 2025. During the panel discussions in the conference, all the three Hon'ble Members effectively presented India's perspective on involving men in promoting gender equality. Very significant! Dr. Medha Vishram Kulkarni, was elevated the status of panel Member. I, on my own behalf and on your behalf, congratulate all the three Members, Dr. Medha Vishram Kulkarni, Shrimati Phulo Devi Netam and Shrimati Sunetra Ajit Pawar for being the proud voice of India at this international forum, making a significant contribution to the global gender equality and equity dialogue.”

(IV) On the 25<sup>th</sup> of March, 2025, the Chairman made the following observations: -

“माननीय सदस्य, इस सदन ने गरिमा का ख्याल रखते हुए, मर्यादित आचरण का प्रदर्शन करते हुए 2015 में एक राय से एक कानूनी व्यवस्था बनाई थी, and that constitutional structure, that emanated unanimously with one abstention from the Parliament, endorsed by the State Legislatures, should be the rule of law because it was sanctified by the Hon'ble President by appending signatures under Article 111. Now is the befitting occasion for all of us to reiterate that because that was a visionary step endorsed by the Parliament. Imagine if that had taken place, things would have been different. For Hon'ble Members of Parliament, I seek your suggestions on one very important point. What emanated from the Indian Parliament as a historic development with rare convergence of unanimity since independence, found acceptance by needed State Legislatures, we need to reflect on what happened to that. Under the Constitution, there is no provision that allows anyone to tinker with that. There is no constitutional provision of review or appeal of a Constitution Amendment. If there is legislation in the country by the Parliament or a State Legislature, judicial review can take place on the anvil whether there is conformity with the constitutional provisions or not. Now, before the nation, there are two situations. The first is what emanated from the Indian Parliament, duly endorsed by the State Legislatures, sanctified by the Hon'ble President by appending signatures under Article 111, and the second is a judicial order. Now, we are at crossroads. I strongly urge the Members to reflect. There can be no breach by any institution on what emanated from the Parliament, endorsed by the State Legislatures, and that should again – I reiterate – be the mechanism holding the field. It is time for us to think having seen such extraordinarily painful scenario. I do not wish to go into the merits of who is right or wrong. Innocence is something which we take at a very high level till someone is proven guilty.”

(V) On the 26<sup>th</sup> of March, 2025, the Chairman made the following observations: -

“Hon'ble Members, I need to indicate to the House that we, yesterday, had a very fruitful interaction on the issue that is agitating minds of the public. There was gracious presence of

leaders of political parties including the Leader of the House and the Leader of the Opposition. Without going into the details, the deliberations were consensual, reflecting cooperation, concern and the issue is not between institutions *inter se*. It is not that Executive, Legislature or Judiciary are pitted against each other. All the institutions in the country have to function in tandem, in togetherness and also there are checks and balances which are well-meant. It has been given by both the Leader of the House and the Leader of the Opposition that after having wider consultations amongst all concerned, in their respective parties and otherwise, they would come to the Chairman for further deliberations. That was the conclusion after both the Leader of the House and the Leader of the Opposition had shared their thoughts along with others.”

(VI) On the 27<sup>th</sup> of March, 2025, the Chairman made the following observation: -

“Hon’ble Members, on 26<sup>th</sup> March, 2025, I received a communication – Notice of Question of Privilege against Shri Amit Shah, Minister of Home Affairs, from Shri Jairam Ramesh, the Chief Whip of the Indian National Congress.

While appending his signatures, Shri Jairam Ramesh has signed as ‘26<sup>th</sup> of May’. This is something which can be overlooked, as it does not change the context. This notice has been given by Shri Jairam Ramesh under Rule 188 of the Rules of Procedure and Conduct of Business in the Council of States, the Rajya Sabha, against Shri Amit Shah, Minister of Home Affairs. And, his assertion is that aspersions have been cast on Shrimati Sonia Gandhi, Member of Rajya Sabha and Chairperson of the Congress Parliamentary Party. Shri Jairam Ramesh has, in particular, indicated that on 25<sup>th</sup> March, 2025, Shri Amit Shah, Minister of Home Affairs, while replying to the debate on the Disaster Management Bill 2024, had *inter alia* stated as follows, I quote, “प्रधानमंत्री राष्ट्रीय राहत कोष कांग्रेस शासन में बना और पीएम केयर्स नेन्द्र मोदी जी के शासन में बना, एनडीए के शासन में। कांग्रेस के शासन में एक परिवार का ही नियंत्रण होता था, मान्यवरा। इसके अंदर कांग्रेस के अध्यक्ष सदस्य होते थे, मान्यवरा।” He further goes on to quote, and I quote, “कांग्रेस के अध्यक्ष, सरकारी फंड में कांग्रेस के अध्यक्ष! क्या जवाब “.

This is a serious matter and I have very frequently noticed that with respect to Breach of Privilege Notices, which I will come a little later, we need to evolve our protocol. I will come to that a little later. “कांग्रेस के अध्यक्ष, सरकारी फंड में कांग्रेस के अध्यक्ष। क्या जवाब दोगे देश की जनता को? ऐसा मानते हैं, कोई पढ़ता नहीं है, देखता नहीं है।” Hon’ble Members, thereafter some Members took exception and the Hon’ble Home Minister announced that he will authenticate his statement. Shri Jairam Ramesh, after indicating this, has requested that in view of the foregoing, privilege proceedings may be initiated against Shri Amit Shah, Union Home Minister.

Hon’ble Members, this has found wide traction in media. If a communication is sent to the Chair, as has been indicated in the Bulletin and a long-standing practice, it should not get publicity. Ultimately, the Chairman or the House has to take a call. But the traction has been very widespread. I have taken note of the authentication wherein Shri Amit Shah, the Hon’ble Home Minister, has indicated, I quote: “मैं राज्य सभा में दिनांक 25 मार्च, 2025 को 'आपदा प्रबंधन संशोधन विधेयक, 2024' के चर्चा के दौरान मेरे द्वारा 'प्रधान मंत्री राष्ट्रीय राहत कोष (पीएमएनआरएफ)' पर की गई टिप्पणी को सत्यापित करते हुए भारत सरकार द्वारा दिनांक 24 जनवरी, 1948 को जारी प्रेस विज्ञप्ति को आपके समक्ष रखता हूँ।” Hon’ble Members, he has authenticated a document which is January 24, 1948. “Press Information Bureau, Government of India, Press Note, Prime Minister’s National Relief Fund, Pandit Nehru’s Appeal, Pandit Nehru has issued the following appeal.” I am focussing, Hon’ble Members, on the relevant part; it is available to you. ‘I am, therefore, starting a fund called “The Prime Minister’s National Relief Fund” and I invite donations to this Fund.’ And, then the constitution of the Fund is given. `...This Fund will be managed by a committee consisting of:

1. The Prime Minister, 2. The President of the Indian National Congress, 3. The Deputy Prime Minister and there are some other Members.’

Hon’ble Members, I have carefully gone through the debate and what the Union Home Minister asserted. The Home Minister focussed in categorical terms that this was the practice..... Hon’ble Members, let me reflect I have carefully gone through it. I find there has been no transgression. There has been absolute adherence to truth, which is vindicated by a document that is available to the Hon’ble Members, and that being the situation, I cannot persuade myself to accord any acceptance to this notice of question of privilege against Shri Amit Shah, the Minister of Home Affairs.

.....Hon’ble Members, your Chairman has done home work. The practice continued for decades. I do not want to go beyond that..... All I say is, breach of privilege is a serious matter. I have declined with a deep sense of anguish and pain that we rush to invoke breach of privilege, we rush to the media, give it traction, and try to tarnish image. And I have said on a number of occasions that this House will not be a platform to ruin reputations of people. We have to protect it.....

Hon’ble Members, on this sensitive occasion, I seek to invite your attention that Ethics Committee in the entire country, the largest democracy, was formed, for the first time, in Rajya Sabha. This was headed by a very distinguished Parliamentarian, a veteran leader, former Chief Minister of Maharashtra, and a senior Cabinet Minister, Shri S.B. Chavan. A first of its kind, the Report was rendered on 1<sup>st</sup> December, 1998, to which I have adverted earlier also. After wider consultations across Parliamentarians, Legislatures and public associations, a Report was rendered. In that Report, amongst numerous other situations, Shri S.B. Chavan Report says, “Firstly, Members must conduct themselves in a manner that upholds the dignity of Parliament and preserves their personal credibility. Secondly, Members bear the responsibility of maintaining exemplary standards of morality, dignity, decorum and values in their public conduct.” Hon’ble Members, now, the Ethics Committee is headed by a distinguished Parliamentarian, Shri Ghanshyam Tiwari. I am tasking the Ethics Committee to look into S.B. Chavan Committee Report on Ethics and take note of the intervening situations mostly brought about by technological developments and social media and evolve a mechanism, fresh guidelines for Members for adherence.”

(VII) On the 28<sup>th</sup> of March, 2025, the Chairman made the following observations: -

(i) “Hon’ble Members, if we, as Members of this House, express in the manner we are doing, irrespective of gravity or enormity of the situation, then we are not contributing to evolution of peace in society. And, we will have to introspect and reflect that, in this House, on such sensitive issues, if we do not send a message of peace and tranquility, then, we will be failing in our duty. हर परिस्थिति में हमारा आचरण मर्यादित होना चाहिए, संजीदगी का होना चाहिए, और मनुष्य के जीवन में कई बार भाव या भावना में बह जाता है। There is always an occasion when we are carried away by emotion. We must be in rectification area. But, I wish to make it very clear that sentiments of the people are very precious. Similarly, dignity of a Member of the House, his security, his prestige is equally important. I would appeal to all segments of the House that what happened in the House was expunged for a simple reason that it was outrageous, it was unexpected of a Member, but our problem, because of technology, is that whatever we expunge is expunged only in our record. Social media gives a traction to it.

I would, therefore, want this House to unanimously endorse that as Members of this House, we will maintain highest rectitude when it comes to sensitive issues.

Hon'ble Members, only yesterday, I had indicated a very explosive situation that there was a time when whatever a Member spoke in the House and it was expunged, it was expunged, because we did not have the speed of electronic messaging. But now it is beyond us. Proceedings are there and that being the situation, expunction in the House does not have a practical meaning. It has the meaning only for the repository of the record. I therefore had indicated that the Ethics Committee, headed by Shri Ghanshyam Tiwari, will engage into wider consultations to evolve a code of conduct, so that the Members, when they speak on sensitive issues, they are extremely careful and they are really sensitive. I am sure both the situations have their separate merit. One, what was spoken in the House, I do not wish to repeat. But no one in the House will endorse it. Words were chosen that were avoidable. Aspersions were cast; that should not have happened. Historical perspective was absolutely in oblivion for making reflections about one of the greatest fighters and sons of Bharat. The Hon'ble Member, after having made the observations, has accepted the expunction. I would therefore urge everyone that from this House let us send a call to all those who are agitated outside. And their number, I can share with Hon'ble Members, is very extensive and not limited to one State. Therefore, let us calm down the atmosphere a little more in harmony with our values. Similarly, as was reflected by Kharge ji, we have to take care of the security of the person concerned also. It goes both ways.

I would only make one appeal that one thing which emanates from Dr. Radha Mohan Das Agrawal's reflections here is that the Hon'ble Member, who made highly disparaging objectionable remarks here and the remarks were expunged, according to the Hon'ble Member, Dr. Radha Mohan Das Agrawal, the hon. Member has reiterated that: "I stand by those disparaging observations and will never retract." Now, I am not aware about the reality of it. But if that be so, then, you keep that in mind because according to me what has been expunged in the House, the Hon'ble Member will not reiterate.

He says that after these objectionable, disparaging words against a great patriot of this nation were expunged by the Chair, the Hon'ble Member has, in public domain, taken a firm stand that he stands by those observations and he will never retract those observations..... Let us take all steps..... Let us take all steps so that a voice emanates from this House, we calm down the situation."

(ii) "Hon'ble Members, I need to inform that if a former Prime Minister, who is a Member of this House, would like to make reflection in any debate, it has been found fit, after consultation with Leaders, that there will be a time allocation of ten minutes, where the former Prime Minister does not belong to a Party that has time at his disposal. This has been done consistent with the dignity of the office so held and the potential to make contributions for larger public welfare."

(VIII) On the 1<sup>st</sup> of April, 2025, the Chairman made the following observation: -

"Hon'ble Members, I had the painful duty, on the last occasion, to indicate that when in the burst of emotion, an Hon'ble Member exceeds decorum, there is a mechanism of rectification. The observations made by the Hon'ble Member were expunged. They were hurtful to the chivalry and patriotism of a great son of the soil.

Now, the observations having been expunged, the minimum respect a Member can pay is not to reiterate the same. The reiteration of the same, that has taken place, is something which Hon'ble Members need to think about.

Secondly, I am sure, security of every citizen as well as a Member is important and those concerned will take all steps in that direction and there is no doubt about it. But these are issues

where we need to moderate the temperature and make the climate little more wholesome so that the societal dysfunction is contained.

I made a fervent appeal on that day also but the reiteration was in a very aggravating form. I would urge the Hon'ble Member to contemplate and appeal to Prof. Ram Gopal Yadav to bring his good influence as a veteran Parliamentarian to bring quietus to this issue, and, quietus can be brought about only by respecting the Chair and the Chair had found those observations unacceptable. I leave it to your wisdom.

As regards security, every Member's security is important. We need to function on that principle. Let us not expand the debate now."

(IX) On the 3<sup>rd</sup> of April, 2025, the Chairman made the following observations: -

"A little while ago, I had the occasion to pay salutations to this august House because it was on this day, we came into being. The Leader of the Opposition was heard in rapt attention. Let the other point of view come. And, then there is a Chair to take a call on this. .... Hon'ble Members, if we examine the issue critically, it boils down to certain situations. .... It raises two very important issues. One issue is that a Member of uses the great privilege of being Member of the House, which is a constitutional protection, because anything said by a Member in the House, there is no civil recourse and no criminal action can be initiated. And, immunity is granted to a Member when the Member speaks in the House. And, on number of occasions, I have said that this is not a place for free fall of information. We cannot damage reputations earned over decades or over half a century. I have said it on number of occasions. Only this week, I had expressed my deep anguish as Khargeji has expressed when one of the Members of this House made an observation. But, traction took place, though the Member did not go by what was expunged.

And, I had indicated to this House that in this electronic age, explosive social media, anything said gets traction in micro seconds. And, therefore, expunction by Chair is hardly a remedy. We faced a situation, like Khargeji's reputation, when Rana Sangha became an issue..... I, then, said one thing, if something is expunged as a respect to this Parliamentary institution, no Member should make an issue of it. But the Hon'ble Member continued, he is a very senior Member. We have had all kinds of things being traversed in this house, in the other house, with respect to very senior people. Khargeji is one of the very senior most people. I do not want to say what has been said with respect to other very senior people holding constitutional positions, including the Prime Minister,-- I would therefore urge everyone -- whether one is Prime Minister, Leader of the House, Leader of the Opposition, for me, every Member has a precious reputation to preserve. And, therefore, anything which has been expunged should never get traction. And I had, therefore, indicated and assigned a task to Parliamentary Committee of Ethics, headed by Shri Ghanshyam Tiwariji, to exactly find a way out, because we expect a Member who may emotively be carried on account of being a new Member or otherwise, and if he apologizes in the House, it only improves image of the Member concerned. But it is very difficult to control media traction. Shri Ghanshyam Tiwariji, is a very experienced Member heading the Ethics Committee. I have given him this task to find out a mechanism. And, for that, Hon'ble Members, Members need to be counselled. Political parties must have their workshops. They must educate their Members."

**(Total Time taken: 0-54 Mts.)**

## **MATTERS RAISED WITH PERMISSION**

### **I. On the 3<sup>rd</sup> of February, 2025:—**

1. Shri Subhas Chandra Bose Pilli raised a matter regarding demand for a comprehensive national farm mechanization policy.

2. Dr. Sikander Kumar raised a matter regarding demand for provision of escalators and lifts for the old and disabled devotees at pilgrimage sites of Himachal Pradesh.

3. Shri A. A. Rahim raised a matter regarding concern over increasing human-animal conflicts in the country.

Dr. John Brittas, Shri Sandosh Kumar P., Shrimati Jebi Mather Hisham and Shri Jose K. Mani also associated.

4. Dr. Ajeet Madhavrao Gopchade raised a matter regarding concern over accidents caused by navigation error of Google Map application.

5. Shri Naresh Bansal raised a matter regarding demand for declaration of Shaheed Raja Vijay Singh Memorial, Kunja- Bahadurpur, Utrakhand as a monument of national importance

6. Dr. Dinesh Sharma raised a matter regarding the need for a Gender-Neutral Law against domestic violence in India.

7. Shrimati Sangeeta Yadav raised a matter regarding need to take more steps for empowerment of rural India by transforming villages into vibrant centres of growth and opportunity.

8. Shri Ayodhya Rami Reddy Alla raised a matter regarding need to address the crisis of Plastic Pollution across the country.

9. Dr. Bhim Singh raised a matter regarding concern over poor enrolment of girl students in Joint Entrance Examination for admission in Indian Institutes of Technology.

10. Shri Samik Bhattacharya raised a matter regarding demand to operationalize Ashoknagar Oil Field in West Bengal.

11. Shri Maharaja Sanajaoba raised a matter regarding demand for speedy completion of Khongsang-Imphal and Jiribam-Imphal Railway line project in Manipur.

12. Shri Mahendra Bhatt raised a matter regarding concern over the problems faced by ASHA workers appointed under National Health Mission.

13. Shri Birendra Prasad Baishya raised a matter regarding proposed mega power project by China on the Brahmaputra river.

14. Shrimati Sudha Murty raised a matter regarding concern over lack of geriatric facilities in the country to deal with old age problems.

15. Dr. Laxmikant Bajpayee raised a matter regarding concern over lack of E-filing Centres in the State of Uttar Pradesh.

16. Dr. Sumer Singh Solanki raised a matter regarding demand to include Agricultural Sciences in the Syllabi of Navodaya and Kendriya Vidyalayas.

17. Shrimati Sumitra Balmik raised a matter regarding demand for adequate means of transport for the city of Jabalpur, Madhya Pradesh.

## II. On the 4<sup>th</sup> of February, 2025:—

18. @Shri Vikramjit Singh Sahney raised a matter regarding concern over students facing difficulties in their job placements.

19. Shri Brij Lal raised a matter regarding concern over the extinction of vultures and its negative impact on the environment.

20. Shri Subhashish Khuntia raised a matter regarding demand to expedite the construction of the overbridge near Siddha Mahaveer in Puri, Odisha.

21. Shrimati Dharmshila Gupta raised a matter regarding demand to increase flight services from Delhi to Darbhanga.

22. Shrimati Mamata Thakur raised a matter regarding demand to declare Ganga Sagar Mela in Bengal as a National Fair.

23. Shri Ghanshyam Tiwari raised a matter regarding demand to take preventive measures for increasing incidents of road accidents occurring on National Highways.

24. Dr. Ashok Kumar Mittal raised a matter regarding need for Insurance Sector reforms to ensure fairness and accessibility.

25. Dr. K. Laxman raised a matter regarding demand for declaration of a National holiday on the birth anniversaries of Bhagwan Rushabhdev and Bhagwan Mahavir Ji.

26. Shri Debashish Samantaray raised a matter regarding demand to declare Bali Yatra as a National Festival.

27. Ms. Kavita Patidar raised a matter regarding demand to transform the drainage of railway line underpasses in the country for water conservation.

28. Shri S. Selvaganabathy raised a matter regarding concern over the adverse impact of climate change on agriculture.

29. Shrimati P. T. Usha raised a matter regarding demand for establishment of AIIMS at Kinaloor in Kozhikode, Kerala.

30. Shri Satnam Singh Sandhu raised a matter regarding demand to preserve Majha, Malwai, Doabi, and Puadi dialects of Punjab.

31. Shri R. Girirajan raised a matter regarding need to take necessary steps to reduce the T&D losses and provide adequate financial support to develop state of art power infrastructure in Tamil Nadu with a reduced rate of interest.

32. Shri Niranjana Bishi raised a matter regarding demand to introduce more National-Level Schemes for the comprehensive development of tribal community in Odisha.

33. Shri Ritabrata Banerjee raised a matter regarding demand for changing the name of West Bengal to Bangla.

34. Shri Ashokrao Shankarrao Chavan raised a matter regarding concern over unlawful detention of Indian emigrants in foreign countries.

35. Ms. Sushmita Dev raised a matter regarding need to enhance the potential of National Waterways.

36. Shri Saket Gokhale raised a matter regarding need to ensure optimization of blending Petrol with Ethanol.

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@Now styled as Dr. Vikramjit Singh Sahney.

### III. On the 7<sup>th</sup> of February, 2025:—

37. Dr. Medha Vishram Kulkarni raised a matter regarding concern over rising of road accidents in Pune.
38. Dr. Fauzia Khan raised a matter regarding concern over rise in cases of Guillain-Barre Syndrome in Maharashtra.
39. Shri Sanjeev Arora raised a matter regarding need to address the problems faced by Bicycle manufacturing sector.
40. Shri Manoj Kumar Jha raised a matter regarding concern over rising Income Inequality and weakening of Social Welfare Programs.
41. Shri Haris Beeran raised a matter regarding demand to provide funds for the research and development of low-cost gene therapy for Spinal Muscular Atrophy (SMA).
42. Shri Sanjay Kumar Jha raised a matter regarding demand to rename Darbhanga Airport as Kavi Kokil Vidyapati Airport.
43. Dr. Syed Naseer Hussain raised a matter demand to establish a National Institute of Mental Health and Neuro-Sciences (NIMHANS) branch in Bellary, Karnataka.
44. Shri Dorjee Tshering Lepcha raised a matter regarding demand to extend the Sevok-Rangpo Railway project to Nathu La Pass.
45. Shri Sujeet Kumar raised a matter regarding concern over exponential rise in Non-Communicable Diseases due to surge in the consumption of ultra-processed foods in India.
46. Shri Sandosh Kumar P. raised a matter regarding need to initiate comprehensive policies for the welfare of Indian Expatriates in the GCC countries.
47. Shri Jose K. Mani raised a matter regarding concern over opening up the country's offshore sand blocks for mining by private entities.
48. Shri Pradip Kumar Varma raised a matter regarding demand to include Kurmali, Mundari, Nagpuri and Ho languages of Jharkhand in the Eighth Schedule to the Constitution.
49. Shrimati Darshana Singh raised a matter regarding need for Government interventions and legislations for regulating AI-generated deepfake videos.
50. Shri Ramji Lal Suman raised a matter regarding concern over the problems faced by potato farmers in the country.
51. Shri Anil Kumar Yadav Mandadi raised a matter regarding demand to include the Musi River in Hyderabad as part of the country's major river rejuvenation project.
52. Shri Govindbhai Laljibhai Dholakia raised a matter regarding concern over the difficult situation arising due to recession in the diamond industry.
53. Shrimati Jebi Mather Hisham raised a matter regarding concern over the rising use of narcotic drugs among adolescents and young adults.
54. Shrimati Rajani Ashokrao Patil raised a matter regarding demand to address the problems faced by farmers in Maharashtra.
55. Shri Dhananjay Bhimrao Mahadik raised a matter regarding need for protection to depositors of cooperative credit institutions and measures to regulate cooperative credit institutions.

**IV. On the 10<sup>th</sup> of February, 2025:—**

56. Dr. Ajeet Madhavrao Gopchade raised a matter regarding demand for timely updation of Aadhaar details.

57. Shrimati Sonia Gandhi raised a matter regarding concern over the people deprived of entitlements under the National Food Security Act, 2013.

58. Shri Mohammed Nadimul Haque raised a matter regarding need to nurture All India Radio (AIR) to make it world-class National broadcaster.

59. Shri Sujeet Kumar raised a matter regarding need to expedite Railway connectivity in Kalahandi, Sambalpur & Sonepur regions of Odisha.

60. Shri Subhas Chandra Bose Pilli raised a matter regarding demand to retain the height of Polavaram multi-purpose irrigation project in Andhra Pradesh.

61. Shri Derek O' Brien raised a matter regarding need to preserve coastal culture of Goa.

62. Shrimati Dharmshila Gupta raised a matter regarding demand to start train services of Rajdhani Express from Darbhanga to Delhi.

63. Shri Sandeep Kumar Pathak raised a matter regarding demand to counter hostile Drone activity on the India-Pakistan Border.

64. Dr. Sikander Kumar raised a matter regarding misleading facts related to Indian history mentioned in the Museum of Union Public Service Commission, New Delhi.

65. Shri Kartikeya Sharma raised a matter regarding concern over damage caused to crops by wild animals in Morni Hills area of Haryana.

66. Shri Masthan Rao Yadav Beedha raised a matter regarding demand to revoke delisting of Indian Seafood Companies from EU and export restrictions to the Customs Union (Russian Federation) and United Kingdom.

67. Shri Sanjay Singh raised a matter regarding concern over social and economic conditions of sick workers of Coal India.

68. Shri Dorjee Tshering Lepcha raised a matter regarding demand to include Lepcha, Bhutia and Limbu Language in the Eighth Schedule of the Constitution of India.

69. Dr. Kalpana Saini raised a matter regarding demand to include traditional kitchen tips for home remedies in education system of the country.

70. Shri Pramod Tiwari raised a matter regarding need to address the problem of substandard medicines in the country.

71. Shrimati Rekha Sharma raised a matter regarding demand to expedite Railway projects under Ambala Railway Division.

72. Shri Sandosh Kumar P. raised a matter regarding demand to establish a Centre of Excellence in Nursing Education in Kerala.

73. Shri Debashish Samantaray raised a matter regarding demand for declaring Puri Ratha Yatra as a National Holiday.

74. Shri Sanjay Seth raised a matter regarding concern over the rise in medical malpractice that leads to people being overcharged.

**V. On the 11<sup>th</sup> of February, 2025:—**

75. Dr. Radha Mohan Das Agrawal raised a matter regarding demand for inclusion of 22 illustrations from the first illustrated manuscript of India's Constitution in the re-printed Constitution.

The Leader of the Opposition and Leader of the House also spoke. The Chairman made some observations.®

76. Shri Ramji Lal Suman raised a matter regarding concern over not conferring Bharat Ratna to Raja Mahendra Pratap.

77. Dr. V. Sivadasan raised a matter regarding concern over the problems faced by people living near protected forests.

78. Shrimati Sulata Deo raised a matter regarding demand to allocate more funds for Railway safety.

79. Shri Amar Pal Maurya raised a matter regarding demand to conduct direct election of the Block Chief and District Panchayat President under the Panchayati Raj system.

80. Shri K.R.N. Rajeshkumar raised a matter regarding for expeditious approval and funding for upgrading NH-44 Stretch from Dharmapuri to Namakkal from 4 lane to 6 lane.

81. Shrimati Mamata Mohanta raised a matter regarding demand for establishment of New Steel Plant in Mayurbhanj, Odisha.

82. Shri Rwngrwa Narzary raised a matter regarding demand for stoppage of all types of trains at Kokrajhar Railway Station in the Bodoland Territorial Region of Assam.

83. Shri Khiru Mahto raised a matter regarding land acquisition by Coal India Limited under the Coal Bearing Area Act 1957.

84. Shri Maharaja Sanajaoba Leishemba raised a matter regarding demand to properly implement the Manipur Merger Agreement 1949.

85. Smt. Priyanka Chaturvedi raised a matter regarding concern over the vulgar language used by social media content creators.

**VI. On the 10<sup>th</sup> of March, 2025:—**

86. Dr. V. Sivadasan raised a matter regarding concern over the rising use of narcotic drugs among young adults.

87. Dr. Sikander Kumar raised a matter regarding demand for construction of tunnel in Pangri valley of Chamba, Himachal Pradesh.

88. @Shri Vikramjit Singh Sahney raised a matter regarding demand for stringent legislation to eradicate superstitious practices.

89. Shri K. Vanlalvena raised a matter regarding request to resolve the problem of the National Institute of Technology (NIT) in Mizoram.

90. Dr. Kalpana Saini raised a matter regarding need for a legal framework to regulate the harmful contents on social media platforms.

91. Dr. Medha Vishram Kulkarni raised a matter regarding demand to connect Pune with high speed trains.

92. Dr. John Brittas raised a matter regarding concern over opening up the country's offshore sand blocks for mining by private entities.

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®pl. see Sl. No. (I) under the heading 'Observations by the Chair'.

@Now styled as Dr. Vikramjit Singh Sahney.

93. Shri S. Selvaganabathy raised a matter regarding need for four lane highway between Tindivanam and Krishnagiri connecting Puducherry and Bengaluru.

94. Dr. Ashok Kumar Mittal raised a matter regarding demand for amendment in Table of Precedence to accord higher precedence to MPs.

95. Shrimati Rekha Sharma raised a matter regarding concern over the problems faced by ASHA workers appointed under National Health Mission.

96. Shri Sandosh Kumar P. raised a matter regarding need for providing affordable Cancer treatment to Economically Weaker Sections.

97. Shri Sanjay Seth raised a matter regarding concern over rising cases of Cyber Crimes in the country.

98. Shri Dhairyashil Mohan Patil raised a matter regarding demand for establishment of Multi-Functional Development Centres in Raigad district of Maharashtra for its comprehensive development.

99. Dr. Anil Sukhdeorao Bonde raised a matter regarding demand for conferring the Bharat Ratna Award posthumously on the late Dr. Panjabrao Shamrao Deshmukh.

100. Shrimati Maya Naroliya raised a matter regarding demand for revival and conservation of Narmada River.

101. Shri Maharaja Sanajaoba Leishemba raised a matter regarding demand for reclamation of Kabaw Valley to Manipur, India.

#### **VII. On the 11<sup>th</sup> of March, 2025:—**

102. Shri Rajib Bhattacharjee raised a matter regarding demand to establish an AIIMS Hospital in the State of Tripura.

103. Shri R. Girirajan raised a matter regarding demand to ensure Tamil Nadu and other South Indian States their rightful share of people representatives in Parliament and State Assemblies.

104. Shrimati Dharmshila Gupta raised a matter regarding demand to introduce Metro train services in Darbhanga, Bihar.

105. Shri R. Dharmar raised a matter regarding demand for extension of Train No. 22627/22628 Tiruchchirappalli – Thiruvananthapuram Intercity Express to Tambaram.

106. Shri Ajit Kumar Bhuyan raised a matter regarding concern over the proposed installation of the mega solar power plant on 18,000 bighas of land in Karbi Anglong district of Assam.

#### **VIII. On the 12<sup>th</sup> of March, 2025:—**

107. Shri A. A. Rahim raised a matter regarding demand to safeguard employee's rights and promote a sustainable work culture.

108. Dr. K. Laxman raised a matter regarding demand to promote cultural cinema in India.

109. Shri Debashish Samantaray raised a matter regarding need to recognize the immense contribution made by Late Shri Biju Patnaik in the field of Panchayati Raj.

110. Shri Sadanand Mhalu Shet Tanavade raised a matter regarding need to address harassments faced by consumers due to erroneous financial reporting to CIBIL.

111. Shri Manoj Kumar Jha raised a matter regarding concern over the duplication of Electors Photo Identity Cards and its impact on Elections.

112. Shri Babubhai Jesangbhai Desai raised a matter regarding demand for effective implementation of Child Marriage Act across the country.

113. Shri Abdul Wahab raised a matter regarding demand for additional funds for infrastructural development of existing ITIs in Kerala under Hub and Spoke Model.

114. Shri Harsh Mahajan raised a matter regarding demand to strengthen the Civil Aviation infrastructure in Himachal Pradesh.

115. Shri Sanjay Kumar Jha raised a matter regarding demand to establish Multi Model Logistic Park in North Bihar.

116. Shri Mahendra Bhatt raised a matter regarding demand to make recruitment process for the posts of Post Master and Gramin Dak Sewak in Uttarakhand on the basis of state level cadre.

117. Shri G.C. Chandrashekhar raised a matter regarding demand for expediting railway projects in Karnataka.

118. Shrimati Sumitra Balmik raised a matter regarding demand for establishment of a Lithium-Ion Battery Recycling Research Centre and Hub in Madhya Pradesh.

119. Shri Nagendra Ray raised a matter regarding demand for inclusion of Rajbanshi language in the Eighth Schedule to the Constitution.

120. Shri Sant Balbir Singh raised a matter regarding concern over exploitation by Travel Agents in trafficking innocent people from Punjab to foreign countries.

121. Shri Vivek K. Tankha raised a matter regarding need for rehabilitation of displaced Kashmiri Pandits and facilitation of religious visits to Sharda Peeth through LoC Corridor.

122. Dr. Ajeet Madhavrao Gopchade raised a matter regarding concern over rising problem of drug addiction among poor children.

**IX. On the 17<sup>th</sup> of March, 2025:—**

123. Shri Irranna Kadadi raised a matter regarding concern over increasing cases of fake surgeries in the country.

124. Shri Sanjay Kumar Jha raised a matter regarding demand to announce Minimum Support Price for Makhana (Foxnuts) and to include it under Pradhan Mantri Fasal Bima Yojana (PMFBY) in Bihar.

125. @Shri Kunwar Ratanjeet Pratap Narayan Singh raised a matter regarding concern over the problem of unauthorized parking near Supreme Court, Delhi High Court and Patiala House Court.

126. Shri Kartikeya Sharma raised a matter regarding need to address the problem of water in Morni Hills, Haryana.

127. Shri Mahendra Bhatt raised a matter regarding problems being faced by women in availing the benefits of 'PM Silai Machine Yojana'.

128. Dr. Ajeet Madhavrao Gopchade raised a matter regarding need to establish a branch of Indian Council of Agricultural Research (ICAR) in Nanded district of Maharashtra.

129. Dr. Fauzia Khan raised a matter regarding need for a national policy on school transport safety.

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@Now styled as Shri Ratanjit Pratap Narain Singh

130. Shri Samik Bhattacharya raised a matter regarding demand for Taslima Nasreen's safe return to Kolkata.

131. Dr. Ashok Kumar Mittal raised a matter regarding demand to rename places having colonial names.

132. Dr. Sikander Kumar raised a matter regarding demand to establish industrial units in the upper regions of Himachal Pradesh.

133. Shri Ramji Lal Suman raised a matter regarding concerns over foreign influence in Indian Elections.

134. Shri Jaggesh raised a matter regarding demand to increase the funding for renovation works of group of monuments at Hampi.

135. Shrimati Sangeeta Yadav raised a matter regarding demand to improve the economic condition of women associated with Self Help Groups in the country.

136. Shri Sujeet Kumar raised a matter regarding demand to accord Biosphere Reserve status to Gandhamardan Hill, Odisha.

137. Shri Satnam Singh Sandhu raised a matter regarding increasing cases of grabbing of NRIs' properties in our country.

**X. On the 18<sup>th</sup> of March, 2025:—**

138. Shri Imran Pratapgarhi raised a matter regarding demand to restart UPSC Residential Coaching Centre at Hajj House, Mumbai.

139. Shrimati Sonia Gandhi raised a matter regarding concern over the dilution of employment guarantee under MGNREGA.

140. Shri Manoj Kumar Jha raised a matter regarding need for enhancement of honorarium for ASHA Workers.

141. Shri Saket Gokhale raised a matter regarding demand for conferring the Bharat Ratna Award posthumously on the late Shri T. N. Seshan, former Chief Election Commissioner.

142. Shrimati Maya Naroliya raised a matter regarding demand to increase effectiveness of One-Stop Centers and its numbers in Madhya Pradesh.

143. Shri Pramod Tiwari raised a matter regarding concern over crashing of Indian Stock Market and its impact on investors.

144. Dr. Sasmit Patra raised a matter regarding demand for Special Category status for Odisha.

145. Shri Shaktisinh Gohil raised a matter regarding concern over the incidence of fire incident in the Textile Market of Surat, Gujarat.

146. Dr. Kalpana Saini raised a matter regarding demand to strengthen the sports infrastructure in Uttarakhand and to develop it as a hub for international sports events.

147. Shrimati Ranjeet Ranjan raised a matter regarding concern over poor implementation of the Regional Connectivity Scheme (RCS)-UDAN (Ude Desh Ka Aam Nagrik).

148. Shri Dhairyashil Mohan Patil raised a matter regarding demand to lift ban on PoP idols imposed by the Central Pollution Control Board.

149. Shri Sandosh Kumar P raised a matter regarding need to address the problems faced by Bank employees.

150. Shri Anil Kumar Yadav Mandadi raised a matter regarding demand to establish an Indian Institute of Management (IIM) in Hyderabad, Telangana.

151. Shrimati Seema Dwivedi raised a matter regarding demand for construction of an underpass between Janghai-Pratapgarh Block and Janghai-Nibhapur Railway Station of Uttar Pradesh.

152. Shri Sanjay Yadav raised a matter regarding demand to open new Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas in Bihar.

153. Shri Muzibulla Khan raised a matter regarding demand to take steps to restore and upgrade CPRI's testing infrastructure.

154. Shri Sadanand Mhalu Shet Tanavade raised a matter regarding concern over the increasing problem of unsolicited spam, fraudulent audio and video calls *via* WhatsApp and other social media platforms.

**XI. On the 19<sup>th</sup> of March, 2025:—**

155. Dr. John Brittas raised a matter regarding demand to assist Kerala in rehabilitating the landslide victims in Wayanad district.

156. Prof. Ram Gopal Yadav raised a matter regarding demand to increase the amount of MPLADS funds to Rupees Twenty Crores per year.

157. Shri Vaiko raised a matter regarding concern over frequent attacks and arrest of Indian Fisherman by Sri Lankan Navy.

The Minister of Finance and Minister of Corporate Affairs (Shrimati Nirmla Sitharaman) responded.

158. Shri Ryaga Krishnaiah raised a matter regarding challenges being faced by Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas.

159. Shri Manas Ranjan Mangaraj raised a matter regarding demand to regulate fishing activities in Chilika Lake.

160. Shri Naresh Bansal raised a matter regarding concern over the rising problem of infiltration in India.

161. Shri P. Wilson raised a matter regarding demand for holistic approach towards delimitation of constituencies for the Lok Sabha and State Legislative Assemblies.

162. Shri Brij Lal raised a matter regarding demand to convert Bansi Railway Station into a Junction and extend the railway line up to Kapilvastu, Uttar Pradesh.

163. Shri A. A. Rahim raised a matter regarding demand to address the plight of India's Gig Workers.

164. Shri Aditya Prasad raised a matter regarding demand to establish a new AIIMS Hospital in Ranchi, Jharkhand.

165. Shri Subhasish Khuntia raised a matter regarding demand to rename Puri Railway Station as Shree Jagannath Dham Puri Railway Station.

166. Shri Mohammed Nadimul Haque raised a matter regarding demand to eliminate GST on life and health insurance products to make it more affordable.

167. Shri Sanjay Singh raised a matter regarding demand to strengthen overall system for rehabilitation of victims of acid attacks in India.

168. Shrimati Sagarika Ghose raised a matter regarding need for robust blood transfusion laws for those battling Thalassemia and Sickle Cell Anemia.

169. Dr. Anil Sukhdeorao Bonde raised a matter regarding demand for a policy to promote ethanol production from Mahua flowers.

**XII. On the 21<sup>st</sup> of March, 2025:—**

170. Ms. Dola Sen raised a matter regarding demand to create employment opportunities for women and dismantle the systemic barriers which prevent their participation in the workforce.

171. Shri Ramji Lal Suman raised a matter regarding demand to amend University Grants Commission (UGC) Act 1956.

172. @Shri Chandrakant Handore raised a matter regarding demand to abolish Bodh Gaya Temple Act, 1949.

173. Shrimati Rekha Sharma raised a matter regarding demand to implement Creche Policy across the country to support working mothers and strengthen women's participation in the workforce.

174. Shri K. Vanlalvena raised a matter regarding demand for declaring Lianpui Village of Mizoram as National importance.

175. Dr. Sumer Singh Solanki raised a matter regarding demand to take preventive measures against rising incidents of road accidents in India.

176. Shri Prakash Chik Baraik raised a matter regarding request to release pending funds to the State of West Bengal used for key welfare and development schemes such as MGNREGS.

Shrimati Mamata Thakur also associated.

177. Shri Amar Pal Maurya raised a matter regarding demand to establish Gram Sansad across the country under the Panchayati Raj system.

**XIII. On the 25<sup>th</sup> of March, 2025:—**

178. Shri Ajit Kumar Bhuyan raised a matter regarding concern over the Rat-hole mining of coal in the Dima Hasao district of Assam.

179. \*Shri Sant Balbir Singh raised a matter regarding demand to provide assistance in increasing the income of farmers of Punjab.

180. Shrimati Sagarika Ghose raised a matter regarding need to imbibe new global technologies by National Broadcasters.

181. Shri Ritabrata Banerjee raised a matter regarding demand to consult Government of West Bengal regarding release of Teesta River water to Bangladesh.

182. Dr. Kalpana Saini raised a matter regarding demand to reserve seats for Doctors on flights to help tackle emergency situations.

183. Dr. Fauzia Khan raised a matter regarding need to address the challenges faced by women officers in India's security forces.

184. Shrimati Sulata Deo raised a matter regarding demand to reinstate the celebration of Panchayat Diwas on 5<sup>th</sup> March of every year.

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@Now styled as Shri Chandrakant Damodar Handore.

\*spoke in Punjabi.

185. Shri Sanjay Seth raised a matter regarding demand to regulate Coaching Institutes of Competitive Examinations across the country.

186. Shri Meda Raghunadha Reddy raised a matter regarding demand to denotify the existing Kasireddy Nayana Jyothi Kshetram lands in Andhra Pradesh from Forest Department.

187. Shrimati Ranjeet Ranjan raised a matter regarding concern over the issue of safety and security arrangement in shelter homes for women in the State of Bihar.

188. Shrimati Seema Dwivedi raised a matter regarding demand for stoppage of Train Nos. 12355 and 12356 (Patna-Jammu) at Mungra Badshahpur Railway Station in Jaunpur, Uttar Pradesh.

189. Shri Raghav Chadha raised a matter regarding need to tap India's potential in the field of Artificial Intelligence (AI).

**XIV. On the 26<sup>th</sup> of March, 2025:—**

190. Shrimati Sonia Gandhi raised a matter regarding non-fulfillment of maternity entitlements under National Food Security Act 2013 and PMMVY.

191. Ms. Dola Sen raised a matter regarding need to reconsider the advisory of reducing cooking oil in Mid-Day Meals under the Pradhan Mantri Poshan Shakti Nirman (PM POSHAN).

192. Shri M. Shanmugam raised a matter regarding need to review the facial recognition system for issuing Take-Home Ration (THR) to the beneficiaries under Integrated Child Development Services (ICDS) Scheme through Anganwadi workers.

193. Shri B. Parthasaradhi Reddy raised a matter regarding the reciprocal tariff imposed by the United States on Indian Pharma Exports.

194. Shri Vaiko raised a matter regarding need to take steps to ensure safe disposal of Kudankulam nuclear waste in the State of Tamil Nadu.

195. Shri K.R.N. Rajeshkumar raised a matter regarding demand to increase wheat allocation to the State of Tamil Nadu.

196. Shri A. D. Singh raised a matter regarding demand to impose custom duty on Soybean Oil imported from Nepal and other Southeast Asian countries.

197. Shri P. Wilson raised a matter regarding demand to address the anomalies existing in the Reservation Roster System.

198. Dr. Sangeeta Balwant raised a matter regarding demand to establish a CSD Military Canteen and an ECHS Center in the Gazipur district of Uttar Pradesh.

199. Shri Tiruchi Siva raised a matter regarding need to strengthen the Fiscal Equity for balanced national growth.

200. Shri Pramod Tiwari raised a matter regarding concern over unprecedented decline in school enrolment.

201. Shrimati Jebi Mather Hisham raised a matter regarding concern over the negative impact of deep-sea mineral exploration and mining along the Kerala coast.

202. Shri Golla Baburao raised a matter regarding concern over less budgetary allocation under the 'Scheme of Grant-in-Aid to Voluntary and other Organizations Working for Scheduled Castes' run by Ministry of Social Justice and Empowerment.

203. Shri Ryaga Krishnaiah raised a matter regarding demand to constitute a separate Ministry for Backward Classes.

204. Shrimati Dharmshila Gupta raised a matter regarding demand to release funds for adding 350 beds in State Cancer Institute of the Indira Gandhi Institute of Medical Sciences, Patna.

**XV. On the 27<sup>th</sup> of March, 2025:—**

205. Shrimati Jaya Amitabh Bachchan raised a matter regarding issuance of Commemorative Stamps on 50 years of iconic films *Deewar* and *Sholay*.

206. Shri Iranna Kadadi raised a matter regarding need for establishment of special courts of National Investigation Agency (NIA) in Karnataka.

207. Shrimati Sudha Murty raised a matter regarding demand to address the plight of teachers employed in unaided/private institutions.

208. Shri Ram Chander Jangra raised a matter regarding demand for conferring the Bharat Ratna to Swami Kalyan Dev.

209. Shri Sukhendu Sekhar Ray raised a matter regarding need for fencing of India-Bangladesh border.

210. Shri Ravi Chandra Vaddiraju raised a matter regarding need for restoration of train fare concession to accredited journalists.

211. Dr. Sikander Kumar raised a matter regarding demand to establish a dedicated Cancer Hospital in the State of Himachal Pradesh.

212. Shri Satnam Singh Sandhu raised a matter regarding demand to grant Tribal status to marginalized Tribal Communities from Punjab.

213. Shri Shambhu Sharan Patel raised a matter regarding demand to construct flyover/elevated road on NH-31 from Dirdarganj to Bakhtiyarpur in Patna district of Bihar.

214. Shri Maharaja Sanajaoba Leishemba raised a matter regarding demand to detect illegal immigrants by implementing NRC with base year 1951 in the State of Manipur.

205. Shri Haris Beeran raised a matter regarding demand to revise the Marginalised communities by incorporating current socio-economic realities.

206. Dr. K. Laxman raised a matter regarding demand for expanding the digital coverage in India.

217. Shri Prakash Chik Baraik raised a matter regarding need for adequate Minimum Support Price (MSP) for farmers across the country.

**XVI. On the 1<sup>st</sup> of April, 2025:—**

218. Shri Mallikarjun Kharge raised a matter regarding concern over delay in conducting the decennial census.

219. Shri Sujeet Kumar raised a matter regarding request regarding Unique Disability ID Certification Camps for Autistic Children & Young Adults.

The Chairman made some observations.

220. Dr. Radha Mohan Das Agrawal raised a matter regarding need to improve the nutrition quality of food under Mid-Day meal program.

221. Shri Mukul Balkrishna Wasnik raised a matter regarding demand to repeal Mahabodhi Vihar Act of 1949.

222. Shri Vaiko raised a matter regarding need to review the recent guidelines issued by RBI on repayment terms of jewel loans, to mitigate the significant impact on the vulnerable sections of society.

223. Dr. K. Laxman raised a matter regarding concern over the sale of 400 acre of land belonging to Hyderabad University.

224. Shri K.R.N. Rajeshkumar raised a matter regarding demand to release outstanding MGNREGS funds to the State of Tamil Nadu.

225. Shri Iranna Kadadi raised a matter regarding demand for legal protection to stop any fund diversion of Scheduled Caste Sub Plan (SCSP) and Tribal Sub-Plan (TSP).

226. Shri Raghav Chadha raised a matter regarding need for Judicial Reforms in the country.

227. Shrimati Rajani Ashokrao Patil raised a matter regarding concern over rising cost of children's education in India.

228. Shri Manoj Kumar Jha raised a matter regarding concern over alarming rise in hate crimes and need to strengthen law enforcement mechanisms.

**XVII. On the 2<sup>nd</sup> of April, 2025:—**

229. Dr. John Brittas raised a matter regarding alleged threat to freedom of expression by deliberate and malicious attack on the movie 'L2: Empuraan'.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) responded.

230. Shri Mohammed Nadimul Haque raised a matter regarding demand to confer Bharat Ratna to Indian origin astronaut Sunita Williams.

The Minister of Finance and Minister of Corporate Affairs (Shrimati Nirmala Sitharaman) responded.

231. Shri Neeraj Dangi raised a matter regarding demand for removal of 18% GST on insurance policies for senior citizens.

232. Shrimati Jebi Mather Hisham raised a matter regarding need to promote Indian art, literature and cinema in order to nurture creative expressions.

233. Ms. Swati Maliwal raised a matter regarding unregulated growth of e-Rickshaws in Indian cities.

234. Shri K.R. Suresh Reddy raised a matter regarding concern over the destruction of forest at Hyderabad University.

235. Shri Dhairyashil Mohan Patil raised a matter regarding demand for protection of GI-Tagged Alphonso mango of Konkan region of Maharashtra.

236. Shri Ritabrata Banerjee raised a matter regarding demand for strict action against Provident Fund defaulters

237. Shrimati Darshana Singh raised a matter regarding demand for mandatory provision of First Aid training for teachers and students in the schools.

238. Dr. V. Sivadasan raised a matter regarding demand to address the problems faced by workers of National Health Mission (NHM).

239. Shri Ramji Lal Suman raised a matter regarding need to take measures to resolve farmer's problems.

240. Shri Mayankkumar Nayak raised a matter regarding demand to start Mehsana-Mumbai flights under Regional Connectivity Scheme (RCS)-UDAN (Ude Desh Ka Aam Nagrik).

241. <sup>^</sup>Shri Sant Balbir Singh raised a matter regarding concern over the increasing pollution in the major rivers of the country.

242. Dr. Sasmit Patra raised a matter regarding demand to include languages spoken by Tribal Communities in the 8<sup>th</sup> Schedule of the Indian Constitution.

243. Ms. Sushmita Dev raised a matter regarding delay in disbursement of pensionary benefits to Government employees.

244. Shrimati Sulata Deo raised a matter regarding demand to enforce stricter laws to protect animals, wildlife and nature.

**XVIII. On the 3<sup>rd</sup> of April, 2025:—**

245. Shri Satnam Singh Sandhu raised a matter regarding demand for measures to uplift the status of farmers of Punjab in border areas.

246. Shri Govindbhai Laljibhai Dholakia raised a matter regarding demand to formulate National Solar Waste Management Policy.

247. Shri Sadanand Mhalu Shet Tanavade raised a matter regarding need for construction of a flyover at the Railway crossing gate in Davorlim Village in the district of South Goa.

248. Shri Abdul Wahab raised a matter regarding need the sensitize the youth of country.

249. Shri Samik Bhattacharya raised a matter regarding demand to take steps to protect and restore the Adinath Temple in Malda, West Bengal.

250. Dr. Fauzia Khan raised a matter regarding concern over the problem of proxy teachers in Government schools.

251. Shri A. A. Rahim raised a matter regarding demand to address the plight of small scale business persons in the country.

252. Shri N.R. Elango raised a matter regarding demand to create Regional Benches for Appellate Tribunals for Prevention of Money Laundering Act (PMLA) and other Acts.

**(Total Time taken: 12 Hrs. & 02 Mts.)**

**QUESTIONS**

**311** Starred Questions were put down in the Lists of Questions for Oral Answers, out of which 100 Questions were orally answered and answers to the remaining ones were laid on the Table of the House.

**(Total Time taken: 19 Hrs. & 48 Mts.)**

**4000** Unstarred Questions were also put down in the Lists of Questions and written answers in respect thereof were laid on the Table of the House.

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<sup>^</sup>spoke in Punjabi.

## STATEMENTS BY MINISTERS

(I) 1 Suo motu Statement was made in the House by Minister during the Session:—

<b>S. No.</b>	<b>Date</b>	<b>Subject matter of the Statement</b>	<b>Name of the Minister</b>	<b><u>Time taken</u> Hrs. Mts.</b>
1.	06-02-2025	“Deportation of Indian Nationals from USA.”	Shri. S. Jaishankar	0 – 35

**Total Time taken: 0 – 35 Mts.**

(II) The following 24 Statements were laid on the Table, by Minister in pursuance of the Direction of the Chairman, Rajya Sabha, dated the 24<sup>th</sup> September, 2004 in accordance with the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha): —

<b>Sl. No.</b>	<b>Date</b>	<b>Subject matter of the Statement</b>	<b>Name of the Minister</b>	<b>Time taken Hrs. Mts.</b>
1.	20-03-2025	Status of implementation of the Recommendations contained in the Twenty-fourth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on External Affairs on 'India's Policy Planning and role of Think Tanks with special reference to ICWA and RIS'.	Shri Kirtivardhan Singh	00-01
2.	21-03-2025	Status of implementation of the Recommendations contained in the One Hundred and Eighty-seventh Report of the Department-related Parliamentary Standing Committee on Commerce on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimize Import'.	Shri Jitin Prasada	0-01
3.	24-03-2025	Status of implementation of the recommendations contained in the Nineteenth Report of the Department-related Parliamentary Standing Committee on Energy on 'Delay in execution/completion of Power Projects by Power Sector Companies'.	Shri Shripad Yesso Naik	0-01
4.	24-03-2025	Status of implementation of the recommendations contained in the First Report of the Department-related Parliamentary Standing Committee on Finance (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Public Enterprises and Investment and Public Asset Management).	Shri Pankaj Chaudhary	0-01
5.	-do-	Status of implementation of recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Finance on 'Demands for Grants 2019-20' of the Ministry of Corporate Affairs.	Shri Harsh Malhotra	0-01
6.	-do-	Status of implementation of recommendations contained in the Fifteenth Report of the Department-related Parliamentary Standing Committee on Finance on Action taken by the Government on the recommendations contained in its Third Report on 'Demands for Grants (2019-20)' of the Ministry of Corporate Affairs.		
7.	24-03-2025	Status of implementation of recommendations contained in the Ninth Report of the Department-related Parliamentary Standing Committee on Finance on 'Demands for Grants 2020-21' of the Ministry of Corporate Affairs.		

<b>Sl. No.</b>	<b>Date</b>	<b>Subject matter of the Statement</b>	<b>Name of the Minister</b>	<b><u>Time taken</u> Hrs. Mts.</b>
8.	24-03-2025	Status of implementation of recommendations contained in the Twentieth Report of the Department-related Parliamentary Standing Committee on Finance on Action taken by the Government on the recommendations contained in its Ninth Report on 'Demands for Grants (2020-21)' of the Ministry of Corporate Affairs.	Shri Harsh Malhotra	0-01
9.	-do-	Status of implementation of recommendations contained in the Twenty-seventh Report of the Department-related Parliamentary Standing Committee on Finance on 'Demands for Grants 2021-22' of the Ministry of Corporate Affairs.		
10.	-do-	Status of implementation of recommendations contained in the Thirty-seventh Report of the Department-related Parliamentary Standing Committee on Finance on Action taken by the Government on the recommendations contained in its Twenty-seventh Report on 'Demands for Grants (2021-22)' of the Ministry of Corporate Affairs.		
11.	-do-	Status of implementation of recommendations contained in the Forty-second Report of the Department-related Parliamentary Standing Committee on Finance on 'Demands for Grants 2022-23' of the Ministry of Corporate Affairs.		
12.	-do-	Status of implementation of recommendations contained in the Forty-ninth Report of the Department-related Parliamentary Standing Committee on Finance on Action taken by the Government on the recommendations contained in its Forty-second Report on 'Demands for Grants (2022-23)' of the Ministry of Corporate Affairs.		
13.	-do-	Status of implementation of recommendations contained in the Fifty-sixth Report of the Department-related Parliamentary Standing Committee on Finance on 'Demands for Grants 2023-24' of the Ministry of Corporate Affairs.		
14.	-do-	Status of implementation of recommendations contained in the Sixty-third Report of the Department-related Parliamentary Standing Committee on Finance on Action taken by the Government on the Observations /Recommendations contained in its Fifty-Sixth Report on 'Demands for Grants (2023-24)' of the Ministry of Corporate Affairs.		
15.	-do-	Reasons for the delay in making the statements mentioned at (a) to (j) above.		

<b>Sl. No.</b>	<b>Date</b>	<b>Subject matter of the Statement</b>	<b>Name of the Minister</b>	<b><u>Time taken</u> Hrs. Mts.</b>
16.	27-03-2025	Action Taken Report on the recommendations contained in the Three Hundred Twenty-sixth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Role of Indian Missions Globally for the growth of Tourism in India';	Shri Suresh Gopi	0-02
17.	-do-	Action Taken Report on Three Hundred Forty-seventh Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/ observations contained in its Three Hundred Twenty-sixth Report on 'Role of Indian Missions Globally for the growth of Tourism in India'; and		
18.	-do-	Status of implementation of recommendations contained in the Three Hundred Sixty-fourth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/ observations contained in its Three Hundred Forty-third Report on 'Demand for Grants (2023-24)' of Ministry of Tourism.		
19.	28-03-2025	Status of implementation of the recommendations contained in the First Report of the Department-related Parliamentary Standing Committee on Railways (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Railways.	Shri Ravneet Singh	0-01
20.	01-04-2025	Status of implementation of the recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Steel.	Shri Bhupathi Raju Srinivasa Varma	0-01
21.	02-04-2025	Status of implementation of the recommendations contained in the Tenth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs on 'PM Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi)' of the Ministry of Housing and Urban Affairs.	Shri Manohar Lal	0-01
22.	03-04-2025	Regarding the withdrawal of funds from Contingency Fund of India for servicing Interest on Sovereign Guarantee Bonds (SGBs) raised by Mahanagar Telephone Nigam Limited (MTNL).	Dr. Chandra Sekhar Pemmasani	0-01

<b>Sl. No.</b>	<b>Date</b>	<b>Subject matter of the Statement</b>	<b>Name of the Minister</b>	<b><u>Time taken</u> Hrs. Mts.</b>
23.	03-04-2025	Status of implementation of the recommendations contained in the Second Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Demands for Grants (2024-25)' of the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.	Shri Ram Nath Thakur	0-02
24.	-do-	Withdrawal of funds from the Contingency Fund of India for release of funds towards 19 <sup>th</sup> installment of 'PM-KISAN Scheme'.		
			<b>Total Time taken:</b>	<b>0-13 Mts.</b>

## SPECIAL MENTIONS

The following 40 Special Mentions on Matters of Public Importance were made/laid by Members during the Session:—

Sl. No.	Date	Name of the Member	Subject	Time taken Hrs. Mts.
1.	07-02-2025	Shrimati Sangeeta Yadav	Demand for efficacious implementation of Village Map application.	0-03
2.	-do-	Shri Satnam Singh Sandhu	Need to Conserve Jahaz Haveli in Punjab.	0-02
3.	-do-	Shri Ghanshyam Tiwari	Demand for preserving the heritage of Jaipur City.	0-03
4.	-do-	Shrimati Kiran Choudhry	Demand for development of Bhiwani Airstrip as Container Terminal.	0-02
5.	-do-	Shri M. Mohamed Abdulla	Request to increase the frequency of Train No. 16861/62 Puducherry–Kanyakumari Weekly Express to a daily service.	0-03
6.	-do-	Shri Maharaja Sanajaoba Leishemba	Need to establish an AIIMS Hospital in Rural Area of Manipur.	0-01
7.	13-02-2025	#Shri Babubhai Jesangbhai Desai	Demand for Railway Over Bridge at the Railway Crossing No.143 on Amirgarh-Dabela-Ambaji Road in Banaskantha District.	0-01
8.	-do-	#Shrimati Sangeeta Yadav	Concern over challenges arising in the weather forecasting capabilities due to climate change.	-
9.	-do-	#Shrimati Sumitra Balmik	Demand to make Jabalpur a Logistics Special Economic Zone (SEZ).	-
10.	-do-	#Shri Sadanand Mhalu Shet Tanavade	Demand for train service from Goa to Solapur.	-
11.	-do-	#Dr. Laxmikant Bajpayee	Concern over Cyber crimes in the country.	-
12.	-do-	#Shri Tiruchi Siva	Demand for securing rights and protections for domestic workers.	-
13.	-do-	#Shri Samik Bhattacharya	Demand for conservation of mangroves in West Bengal.	-

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<b>Sl. No.</b>	<b>Date</b>	<b>Name of the Member</b>	<b>Subject</b>	<b>Time taken Hrs. Mts.</b>	
14.	13-02-2025	#Dr. Bhim Singh	Demand for special drive to encourage Sanskrit education.	}	-
15.	-do-	#Shri Naresh Bansal	Demand to reduce the cost of CPAP Machine, masks and pipe filters used for treating sleep apnea disorders.		-
16.	-do-	#Shri Ghanshyam Tiwari	Concern over spreading of drug addiction among the youth in the border areas of Rajasthan.		-
17.	21-03-2025	#Shri Tejveer Singh	Request for starting specialized courses in Lucknow Campus of Rashtriya Raksha University.	}	0-01
18.	-do-	#Shri Satnam Singh Sandhu	Demand for revival of pilgrimage sites related to Lord Shri Ram in Punjab.		-
19.	-do-	#Shri A. D. Singh	Need for providing treatment to all persons diagnosed with hepatitis in the country.		-
20.	-do-	#Dr. M. Thambidurai	Demand for inclusion of Valmiki Community in the list of Scheduled Tribes (STs) in Tamil Nadu.		-
21.	-do-	#Shri Mayankbhai Jaydevbhai Nayak@	Demand for reconstruction of Railway Over Bridge and Underpass in Mehsana, Gujarat.		-
22.	-do-	#Dr. V. Sivadasan	Need to amend Wild Life Protection Act to prevent loss of human lives due to attacks by wild animals.		-
23.	-do-	#Shri Sanjay Seth	Concern over increasing plastic pollution and waste management in the country.		-
24.	-do-	#Shri Yerram Venkata Subba Reddy	Concern over problems being faced by chilli farmers in Andhra Pradesh.		-
25.	28-03-2025	Dr. Fauzia Khan	Need to preserve and promote Cultural Heritage of Chhatrapati Sambhajinagar.		0-02
26.	-do-	Dr. Ajeet Madhavrao Gopchade	Demand for establishment of Soybean based food processing industries.		0-02
27.	-do-	Shrimati S. Phangnon Konyak	Demand to increase and strengthen sports infrastructure in Nagaland.		0-02

#Laid

@Now styled as Shri Mayankkumar Nayak.

<b>Sl. No.</b>	<b>Date</b>	<b>Name of the Member</b>	<b>Subject</b>	<b>Time taken Hrs. Mts.</b>
28.	28-03-2025	Dr. Bhagwat Karad	Demand to expand Jan Aushadhi Kendras in every Primary Healthcare Centre in the country.	0-03
29.	-do-	Shri Dorjee Tshering Lepcha	Demand for settlement of rights of inhabitants of J.N. Road in Sikkim.	0-03
30.	-do-	Dr. Sikander Kumar	Demand to reduce the duration of the employment selection process and to make the process transparent.	0-01
31.	-do-	Shri Gulam Ali	Demand for republication of Indian Arabic Magazine "Thaqafatul Hind" by Indian Council for Cultural Relations (ICCR).	0-03
32.	-do-	Shri Naresh Bansal	Demand for celebrating festivals based on Hindu deities at international level.	0-03
33.	-do-	Ms. Swati Maliwal	Concern over quality of processed food and its impact on health in India.	0-01
34.	-do-	Shrimati Jebi Mather Hisham	Demand for measures to curb the escalating menace of stray dogs.	0-03
35.	02-04-2025	#Shri Sandosh Kumar P	Demand for a Kendriya Vidyalaya (KV) in Mattannur, Kannur, Kerala.	
36.	-do-	#Shri Naresh Bansal	Demand for construction of elevated double rail line from Haridwar to Dehradun and construction of over bridge at open railway crossing.	0-01
37.	-do-	#Shri Satnam Singh Sandhu	Demand for reservation counter and stoppage of trains at Kharar Railway Station in Punjab.	-
38.	-do-	#Shri Sujeet Kumar	Need to establish a Millet Board in Bhubaneswar.	-
39.	-do-	#Shri Mahendra Bhatt	Demand for survey for railway line to Yamuna valley from Dehradun via Chakrata.	-
40.	-do-	#Dr. V. Sivadasan	Demand for underpasses and overbridges along National Highway in Kannur, Kerala.	-
<b>Total Time taken:</b>				<b>00 - 40 Mts.</b>

#Laid

## MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

Dates of discussion	Member who moved the Motion	Member who seconded the Motion	No. of Amendments admitted	No. of Amendments actually moved	No. of Speakers	Minister who replied	<u>Time taken</u> Hrs. Mts.	Remarks
03-02-2025 04-02-2025 06-02-2025	Shrimati Kiran Choudhry	Shri Neeraj Shekhar	88	75	71	Shri Narendra Modi, Prime Minister	17-28	All the Amendments moved were either withdrawn or negatived and the Motion was adopted.
<b>Total Time taken:</b>							<u>17-28</u>	
<b>Time allotted :</b>							<u>15-00</u>	

## PRESIDENT'S MESSAGE

On 13<sup>th</sup> February, 2025, the Chairman communicated to the House the following Message dated the 12<sup>th</sup> February, 2025, received from the Hon'ble President: —

"I have received the expression of Thanks by the Members of the Rajya Sabha for the Address which I delivered to both Houses of Parliament assembled together on 31<sup>st</sup> January, 2025."

(Time taken: 00-01 Minute)

## SUPPLEMENTARY DEMANDS FOR GRANTS — LAID ON THE TABLE

S. No.	Date	Particulars	Minister who Laid on the Table	<u>Time taken</u> Hrs. Mts.
1.	10-03-2025	Supplementary Demands for Grants, 2024-25	Shrimati Nirmala Sitharaman	0-01
2.	-do-	Supplementary Demands for Grants (Manipur), 2024-25		0-01
<b>Total Time taken:</b>				<u>0-02 Mts.</u>

## BUDGETS — LAID ON THE TABLE

Date	Particulars	Minister who laid on the Table	Time taken Hrs.Mts.
01-02-2025	*The Union Budget, 2025-26	Shrimati Nirmala Sitharaman	0-01
10-03-2025	The Budget (Manipur), 2025-26		0-01
Total Time Taken :			<b>0-02 Mts.</b>

## UNION BUDGET — GENERAL DISCUSSION

Date(s) of discussion	Budget Discussed	No. of Speakers	Minister who replied	Time allotted Hrs. Mts.	Time taken Hrs. Mts.
10-02-2025	The Union	89 <sup>Δ</sup>	Shrimati Nirmala	15-00	17-18
11-02-2025	Budget, 2025-26		Sitharaman		
13-02-2025					
Total Time taken:					<b>17-18</b>

## DISCUSSION ON THE WORKING OF MINISTRIES

Sl. No.	Date(s)	Ministry Discussed	Discussion Initiated by	No. of Speakers	Minister who replied	Time Allotted Hrs. Mts.	Time taken Hrs. Mts.
1.	11-03-2025	Ministry of Education	Shri Digvijaya Singh	29	Shri Dharmendra Pradhan	6-00	6-18
2.	12-03-2025 17-03-2025	Ministry of Railways	Shri Samik Bhattacharya	35	Shri Ashwini Vaishnav	6-00	5-46
3.	18-03-2025 19-03-2025	Ministry of Health and Family Welfare	Shri Tiruchi Siva	38	Shri Jagat Prakash Nadda	6-00	6-44
4.	19-03-2025 20-03-2025	Ministry of Home Affairs	Shri Saket Gokhale	22	Shri Amit Shah	6-00	5-32
Total Time taken:							<b>24-20</b>

\*Also laid Fiscal Policy Statements, 2025-26 alongwith the Union Budget. For further details, pl. see Sl. No. 2 under the heading "PAPERS LAID ON THE TABLE".

<sup>Δ</sup>As permitted by the Chairman, one Member (Shri H. D. Devegowda) laid a part of his speech on the Table on 13-02-2025.

## STATUTORY RESOLUTIONS

Sl. No.	Date	Name of the Mover	Subject	No. of Speakers	Time taken Hrs. Mts.	Remarks
1.	03-04-2025	Shri Amit Shah, <i>Minister of Home Affairs; and Minister of Cooperation</i>	"That this House approves the Proclamation issued by the President on the 13 <sup>th</sup> February, 2025 under article 356(1) of the constitution in relation to the State of Manipur."	10	1-24	Adopted.

**Total Time Taken:** 1-24

**Time allotted :** 3-00

## GOVERNMENT LEGISLATIVE BUSINESS

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	Time allotted Hrs. Mts.	Time taken <u>Hrs. Mts.</u>	Remarks
1.	Protection of Interests in Aircraft Objects Bill, 2025.	10-02-2025	28-03-2025 01-04-2025	Shri Kinjarapu Rammohan Naidu	16	2-00	2-49	#Introduced, considered and passed.
2.	The Railways (Amendment) Bill, 2024, as passed by Lok Sabha.	12-12-2024	10-03-2025	Shri Ashwini Vaishnav	25	4-00	4-26	Amendments made by Lok Sabha were agreed to.
3.	*The Budget (Manipur), 2025-26.	10-03-2025	17-03-2025 18-03-2025	Shrimati@ Nirmala Sitharaman	} 20	} 6-00	} 4-26	} Returned
4.	*The Appropriation Bill, 2025, as passed by Lok Sabha.	12-03-2025	-do-	-do-@				
5.	*The Appropriation (No.2) Bill, 2025, as passed by Lok Sabha.	-do-	-do-	-do-@				
6.	*The Manipur Appropriation (Vote on Account) Bill, 2025, as passed by Lok Sabha.	-do-	-do-	-do-@				
7.	*The Manipur Appropriation Bill, 2025, as passed by Lok Sabha.	-do-	-do-	-do-@				

#The motion for introduction of the Bill was opposed by Shri Sandosh Kumar P.

\*Discussed together.

@The Minister gave combined reply to the Discussion on the Bills mentioned at Sl. No. 3,4,5,6 & 7.

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	Time allotted Hrs. Mts.	Time taken Hrs. Mts.	Remarks
8.	<sup>A</sup> The Oilfields (Regulation and Development) Amendment Bill, 2024, as amended by Lok Sabha.	17-03-2025	24-03-2025	Shri Hardeep Singh Puri	-	-	0-01	Amendments made by Lok Sabha were agreed to.
9.	The Disaster Management (Amendment) Bill, 2024 as passed by Lok Sabha.	13-12-2024	25-03-2025	Shri Amit Shah	24	5-00	4-37	Passed, as amended.
10.	The Banking Laws (Amendment) Bill, 2024, as passed by Lok Sabha	04-12-2014	26-03-2025	Shrimati <sup>#</sup> Nirmala Sitharaman	23	4-00	4-25	Passed, as amended.
11.	<sup>*</sup> The Appropriation (No.3) Bill, 2025, as passed by Lok Sabha	24-03-2025	27-03-2025	Shrimati Nirmala Sitharaman	29	6-00	5-25	Returned
12.	<sup>*</sup> The Finance Bill, 2025, as passed by Lok Sabha.	25-03-2025	-do-					
13.	The "Tribhuvan" Sahkari University Bill, 2025 as passed by Lok Sabha	27-03-2025	01-04-2025	Shri Murlidhar Mohol	28	5-00	4-48	Passed
14.	<sup>@</sup> The Boilers Bill, 2024, as amended by Lok Sabha.	26-03-2025	02-04-2025	Shri Piyush Goyal	-	-	0-02	Amendments made by Lok Sabha were agreed to.

<sup>A</sup>The Bill was passed by the Rajya Sabha at its sitting held on the 3<sup>rd</sup> December, 2024 and transmitted to the Lok Sabha for its concurrence. The Lok Sabha at its sitting held on the 12<sup>th</sup> March, 2025 passed the Bill with amendments.

<sup>#</sup>The motion moved by Shri Pankaj Chaudhary on 9<sup>th</sup> December, 2024.

<sup>\*</sup>Discussed together.

<sup>@</sup>The Bill was passed by the Rajya Sabha at its sitting held on the 4<sup>th</sup> December, 2024 and transmitted to the Lok Sabha for its concurrence. The Lok Sabha at its sitting held on the 25<sup>th</sup> March, 2025 passed the Bill with amendments.

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	Time allotted Hrs. Mts.	Time taken <u>Hrs. Mts.</u>	Remarks
15.	The Immigration and Foreigners Bill, 2025, as passed by Lok Sabha	27-03-2025	02-04-2025	Shri Nityanand Rai	26	5-00	4-30	Passed
16.	*The Waqf (Amendment) Bill, 2025, as passed by Lok Sabha	03-04-2025	03-04-2025	Shri Kiren Rijiju	46	8-00	12-48	Passed . Also see items under the heading "DIVISIONS"
17.	*The Mussalman Wakf (Repeal) Bill, 2025, as passed by Lok Sabha	-do-	-do-					

**(Total Time taken: 48 Hrs. & 17 Mts.)**

\*Discussed together.

## DIVISIONS

Two Divisions were held during the Session, the details of which are as follows:—

Subject	Date of Division	Brief Question on which Division was sought	Result as declared, subject to correction	Final Corrected Result	Remarks
(i) @The Waqf (Amendment) Bill, 2025, as passed by Lok Sabha	03-04-2025	(i) #Amendment No. 145 to Clause 10	Ayes — 92 Noes — 125	*Ayes — 92 *Noes — 125 Abstain — NIL	The Amendment was negatived.
(ii) @The Mussalman Wakf (Repeal) Bill, 2025, as passed by Lok Sabha		(ii) Motion for consideration of the Bill	Ayes — 128 Noes — 95	*Ayes — 127 *Noes — 95 Abstain — NIL	The Motion was adopted.  For more details, pl. see the item at Sl. No. 16 and 17 under the heading “GOVERNMENT LEGISLATIVE BUSINESS”.

@Discussed together.

#The vote cast by Ms. Dola Sen, Member was invalidated as she voted from the seat of another Member. Later she submitted a correction slip to cast her vote, which was also denied by the Chair, stating that ‘the facility of correction is available only when the Member exercises the right from his or her seat.’ [pages 18-19 under the heading Announcements by the Chair (v)(ii)].

\*The final results of the Divisions were published in Parliamentary Bulletin Part - II No. 65431, dated the 4<sup>th</sup> of April, 2024.

### For Reference and Record

The Divisions were held through automatic vote recorder of the Multi-Media Devices installed at the seats of Members in the Chamber. Division Slips were issued to only those Members during the voting whose votes were not registered on the automatic vote recorder of the respective Multi-Media Devices.

## PRIVATE MEMBERS' BUSINESS

### I. Private Members' Bills

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	Time taken Hrs. Mts.	Remarks
1.	07-02-2025	The Artificial Intelligence (Protection of Rights of Employees) Bill, 2023.	Shrimati Mausam B Noor	-	-	0-02	Introduced
2.	-do-	The Deepfake Prevention and Criminalisation Bill, 2023.	-do-	-	-	0-01	-do-
3.	-do-	The Constitution (Amendment) Bill, 2024 (amendment of article 368).	-do-	-	-	0-01	-do-
4.	-do-	The Asha Workers (Regularization of Service and Other Benefits) Bill, 2024.	Dr. Ashok Kumar Mittal	-	-	} 0-01	-do-
5.	-do-	The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule).	-do-	-	-		-do-
6.	-do-	The Entrepreneurship Leave Bill, 2024.	Shri Vivek K. Tankha.	-	-	0-01	-do-
7.	-do-	The Constitution (Amendment) Bill, 2024 (amendment of article 85).	Shri Derek O' Brien	-	-	0-01	-do-
8.	-do-	The Right to Digital Literacy Bill, 2024	-do-	-	-	0-02	-do-
9.	-do-	The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024.	-do-	-	-	0-01	-do-
10.	-do-	The National Tribal Heritage Council Bill, 2024.	Shrimati Sumitra Balmik.	-	-	0-01	-do-
11.	-do-	The Coaching Institutes (Accountability and Regulation) Bill, 2024.	Dr. Fauzia Khan	-	-	0-06	- <sup>Δ</sup> do-

<sup>Δ</sup>The motion for introduction of the Bill was opposed by Shri Sukanta Majumdar, *Minister of State in the Ministry of Education*; and Minister of State in the Ministry of Development of North Eastern Region. Shri Dharmendra Pradhan, *Minister of Education* also spoke.

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	Time taken Hrs. Mts.	Remarks
12.	07-02-2025	The Constitution (Amendment) Bill, 2024 (insertion of new Part XIV-B and amendment of the Seventh Schedule).	Dr. Fauzia Khan	-	-	0-01	Introduced
13.	-do-	The National Agricultural Commission Bill, 2024.	-do-	-	-	0-02	-do-
14.	-do-	The Release of Mortal Remains by Clinical Establishments Bill, 2024.	Shri Kartikeya Sharma	-	-	0-01	-do-
15.	-do-	The Disaster Management (Amendment) Bill, 2024.	Shri P. Wilson	-	-	} 0-01	-do-
16.	-do-	The Virtual Court Proceedings Bill, 2024.	-do-	-	-		-do-
17.	-do-	The Constitution (Amendment) Bill, 2024 (amendment of articles 124,217 and 224).	-do-	-	-	0-01	-do-
18.	-do-	The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and substitution of article 39-A).	Dr. V. Sivadasan	-	-	0-01	-do-
19.	-do-	The Right to Free Public Health Care Bill, 2024	-do-	-	-	0-01	-do-
20.	-do-	The National Commission for Workers Bill, 2024	-do-	-	-	0-01	-do-
21.	-do-	The Protection of Women from Domestic Violence (Amendment) Bill, 2024	Shri Sandosh Kumar P.	-	-	} 0-01	-do-
22.	-do-	The Digital Personal Data Protection (Amendment) Bill, 2024	-do-	-	-		-do-
23.	-do-	The National Commission for the Welfare of Salt Workers Bill, 2024	-do-	-	-	0-01	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	Time taken Hrs. Mts.	Remarks
24.	07-02-2025	The Parliament (Productivity Enhancement) Bill, 2024.	Shri Manoj Kumar Jha	-	-	0-01	Introduced
25.	-do-	The Prevention of Custodial Torture Bill, 2024.	-do-	-	-	0-02	-do-
26.	-do-	The Constitution (Amendment) Bill, 2024 (amendment of articles 124 and 216).	-do-	-	-	0-01	-do-
27.	-do-	The Constitution (Amendment) Bill, 2024 (insertion of new articles 48-B and 51-B).	Dr. Ajeet Madhavrao Gopchade	-	-	0-01	-do-
28.	-do-	The Public Works (Quality Assurance and Transparency) Bill, 2024.	-do-	-	-	0-03	-do-
29.	-do-	The Fiscal Responsibility and Budget Management (Amendment) Bill, 2024.	Shri A. A. Rahim	-	-	0-01	-do-
30.	-do-	The Constitution (Amendment) Bill, 2024 (insertion of new article 21-B and amendment of the Seventh Schedule).	-do-	-	-	0-01	-do-
31.	-do-	The Right of Children to Free and Compulsory Education (Amendment) Bill, 2024.	-do-	-	-		-do-
32.	-do-	The Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024.	Shri A. D. Singh	-	-	0-01	-do-
33.	-do-	The Constitution (Amendment) Bill 2025 (amendment of article 293),	-do-	-	-	0-01	-do-
34.	-do-	The Code on Social Security (Amendment) Bill, 2024.	Dr. John Brittas	-	-	0-01	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	Time taken Hrs. Mts.	Remarks
35.	07-02-2025	The Constitution (Amendment) Bill, 2024 (amendment of article 158).	Dr. John Brittas	-	-	0-01	Introduced
36.	-do-	The Criminal Laws (Repeal) Bill, 2024.	-do-	-	-	0-01	-do-
37.	-do-	The Recognition of Legal Person Status of Rivers Bill, 2024.	Shri Satnam Singh Sandhu	-	-	0-03	-do-
38.	-do-	The Prevention of Black Magic, Witch-Hunting and Superstitious Practices Bill, 2024.	Shri Sanjeev Arora	-	-	0-01	-do-
39.	-do-	The Private Universities (Prevention of Sale of Degrees) Bill, 2024.	Shri Imran Pratapgarhi	-	-	0-01	-do-
40.	-do-	The Constitution (Amendment) Bill, 2024 (amendment of the Seventh Schedule).	Shrimati Sagarika Ghose	-	-	0-02	-do-
41.	-do-	The Rainwater Harvesting in Government Establishments and Schools Bill, 2024.	Shri Sanjay Seth	-	-	0-01	-do-
42.	-do-	The Compulsory Self-Defence Training in Educational Institutions Bill, 2024.	-do-	-	-	0-01	-do-
43.	-do-	The Code on Social Security (Amendment) Bill 2024.	-do-	-	-	0-01	-do-
44.	-do-	The Voyeurism (Prevention, Prohibition and Redressal) Bill, 2024.	Dr. Syed Naseer Hussain	-	-	0-01	-do-
45.	-do-	The Medicines and Medical Devices (Price Control and Accessibility) Bill, 2025.	Shri Shaktisinh Gohil	-	-	0-02	-do-
46.	-do-	The Digital Health Records (Mandatory Use) Bill, 2025.	-do-	-	-	0-01	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	Time taken Hrs. Mts.	Remarks
47.	07-02-2025	The Sustainable Fashion (Promotion and Regulation) Bill, 2025	Shri Sujeet Kumar	-	-	0-01	Introduced
48.	-do-	The Online Hate Speech (Prevention) Bill, 2024.	@Shri Vikramjit Singh Sahney	-	-	0-01	-do-
49.	-do-	The Viral Hepatitis (Prevention and Control) Bill, 2025.	by Shri Sujeet Kumar	-	-	0-01	-do-
50.	-do-	®The Prevention of Fraudulent Calls Bill, 2024	Dr. Fauzia Khan	-	-	0-01	Withdrawn
51.	-do-	The Protection of Children from Sexual Offences (Amendment) Bill, 2024.	Dr. Fauzia Khan	-	5	1-29	Under consideration.

**(Total Time taken: 2 Hrs. & 30 Mts.)**

®Now styled as Dr. Vikramjit Singh Sahney.

®The Bill was introduced in the Rajya Sabha on 2<sup>nd</sup> February, 2024.

## II. Private Members' Resolution

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	28-03-2025	Shri Kartikeya Sharma	<p>"Having regard to the fact that:-</p> <p>(i) the rapid evolution of Artificial Intelligence (AI), Blockchain, Quantum Computing, Small Modular Nuclear Energy, Water Reuse and Purification, and other emerging technologies is reshaping economies, industries, and global power structures;</p> <p>(ii) India has a strong research ecosystem, but fragmentation between research institutions, industry players, policymakers and investors limits the transition of research into market-ready products;</p> <p>(iii) amidst rapidly evolving global scenarios, there is a pressing need for a holistic unified strategic body, equipped with research and production facilities, which will eliminate the siloisation of development efforts, and prevent delays in innovation, duplication of efforts, and inefficiencies in scaling up technological breakthroughs;</p> <p>(iv) the next era of global leadership will be determined by nations that successfully integrate cutting-edge research, product innovation, and strategic policymaking under a single, forward-looking framework;</p> <p>(v) India must proactively position itself as a leader in future affairs, anticipating and shaping technological, economic, and geopolitical trends rather than merely reacting to them; and</p>	-	7	2-30	Resolution remained inconclusive

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	Time taken Hrs. Mts.	Remarks
			<p>(vi) there is a pressing need for a centralized institutional mechanism that aligns research, product development, industry collaboration, and policy formulation to ensure that India remains ahead of global disruptions and leads in future technologies,</p> <p>the House urges upon the Government to –</p> <p>(a) institute a Council for Future Affairs (CFA) to provide a unified, strategic framework for research-driven innovation and product development in critical future domains such as AI, Blockchain, Quantum Computing, Small Nuclear Energy, Water Reuse, and other emerging fields;</p> <p>(b) structure the Council for Future Affairs (CFA) as an apex body comprising leading experts, industry leaders, policymakers, global investors, academic institutions, and startups, ensuring a multi-stakeholder approach to deep-tech research, product commercialization, and national strategy formulation;</p> <p>(c) establish Research and Product Development Councils (RPDCs) under the CFA, each dedicated to a specific critical field such as AI, Blockchain, Quantum Computing, Small Modular Nuclear Energy, and Water Reuse, ensuring that research and development efforts are aligned with national priorities;</p>				

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	Time taken Hrs. Mts.	Remarks
			(d) allocate sufficient budgetary support to CFA and its RPDCs to fund long-term research, prototype development, and commercialization of innovative technologies in partnership with industry and global investors;				
			(e) mandate CFA to set long-term national goals in emerging technology domains, ensuring India's leadership in future global markets and technological disruptions;				
			(f) require each RPDC to define clear research and product development objectives at the beginning of each financial year and submit an annual report to Parliament detailing progress, challenges, and policy recommendations;				
			(g) develop a policy framework that facilitates technology transfer, intellectual property (IP) ownership, and market deployment, ensuring that research breakthroughs lead to indigenous industrial growth and global competitiveness; and				
			(h) promote international collaborations through CFA to attract cutting-edge expertise, funding, and technology partnerships, ensuring India remains connected to global innovation ecosystems.”				

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**Total time Taken : 2 Hrs. 30 Mts.**

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## **VALEDICTORY REMARKS**

On the 4<sup>th</sup> of April, 2025, the Chairman made valedictory remarks on the conclusion of the Session.

**(Time taken: 0-08 Mts.)**

## **NATIONAL SONG**

On the 4<sup>th</sup> of April, 2025 National Song (Vande Mataram) was played.

**(Time taken: 0-01 Mt.)**

**STATEMENT SHOWING BREAK-UP OF THE TIME TAKEN BY THE RAJYA  
SABHA ON VARIOUS ITEMS OF BUSINESS DURING THE SESSION**

<b>Sl. No.</b>	<b>Subject</b>	<b><u>Time taken</u> <u>Hrs. Mts.</u></b>
1.	National Anthem	0-01
2.	President's Address to both Houses of Parliament – Laid on the Table	0-01
3.	Birthday Greetings	1-11
4.	Opening Remarks by the Chairman	0-04
5.	Obituary References	0-21
6.	References by the Chair	0-07
7.	Felicitations by the Chair	0-09
8.	Farewell to the Retiring Members	0-06
9.	Proclamation under Article 356 of the Constitutions	0-01
10.	Papers Laid on the Table	0-42
11.	Reports of the Committees Presented/Laid on the Table	0-41
12.	Report of the Joint Committee on the Waqf (Amendment) Bill, 2024, Record of Evidence of the Joint Committee on the Waqf (Amendment) Bill, 2024 and Corrigendum to Appendix-V to the Report of the Joint Committee on the Waqf (Amendment) Bill, 2024	0-02
13.	Motion for Election/Appointment of Members to various Committees/Bodies	0-08
14.	Panel of Vice-Chairpersons	0-05
15.	Resignation by Member	0-01
16.	Messages from the Lok Sabha-Reported/Government Bills Laid on the Table	0-15
17.	Leave of Absence	0-02
18.	Recommendations of the Business Advisory Committee	0-08
19.	Statements regarding Government Business	0-02
20.	Disposal of the Disqualification Petition under Rule 6(2) of the Members of Rajya Sabha (Disqualification on Ground of Defection) Rules, 1985	0-03
21.	Announcements by the Chair	0-11
22.	Observations by the Chair	0-54
23.	Matters raised with permission	12-02
24.	Questions	19-48
25.	Statements by Ministers	0-48

<b>Sl. No.</b>	<b>Subject</b>	<b><u>Time taken</u> <u>Hrs. Mts.</u></b>
26.	Special Mentions	0-40
27.	Motion of Thanks on the President's Address	17-28
28.	President's Message	0-01
29.	Supplementary Demands for Grants – Laid on the Table	0-02
30.	Budgets – Laid on the Table	0-02
31.	Union Budget – General Discussion	17-18
32.	Discussion on the working of Ministry	24-20
33.	Statutory Resolutions	1-24
34.	Government Legislative Business	48-17
35.	Private Members Business –	
	Private Member Bills	2-30
	Private Members' Resolutions	2-30
36.	Valedictory Remarks	0-08
37.	National Song	0-01
38.	Points Raised	7-01
<b>Total :</b>		<b><u>159-35</u></b>

**STATEMENT SHOWING THE TIME TAKEN AND TIME LOST DUE TO  
INTERRUPTIONS/ADJOURNMENT OF THE HOUSE DURING THE SESSION**

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
31-01-2025	0	22	-	-	-
01-02-2025	0	08	-	-	-
03-02-2025	7	59	-	-	-
04-02-2025	10	00	-	-	-
06-02-2025	5	55	0	55	-
07-02-2025	4	44	-	-	-
10-02-2025	8	00	-	-	-
11-02-2025	9	00	-	-	-
13-02-2025	6	53	0	10	-
10-03-2025	6	32	-	-	-
11-03-2025	7	54	0	37	-
12-03-2025	5	07	-	-	-
17-03-2025	8	21	-	-	-
18-03-2025	7	00	-	-	-
19-03-2025	6	00	-	-	-
20-03-2025	0	08	5	32	The House was adjourned and Zero Hour and Question Hour could not be taken up due to the wearing of attires with printed slogans by the some Members.
21-03-2025	6	05	-	-	-
24-03-2025	0	25	5	35	The House was adjourned and Zero Hour and Question Hour could not be taken up due to protest by Members belonging to ruling Party demanding clarification on alleged objectionable comments made by the Congress Leader holding a constitutional post regarding the issue of providing reservation to the Muslim community in the State of Karnataka.
25-03-2025	6	39	0	53	-
26-03-2025	6	29	-	-	-

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
27-03-2025	7	30	-	-	-
28-03-2025	5	53	0	31	-
01-04-2025	8	18	-	-	-
02-04-2025	6	41	-	-	-
03-04-2025 <sup>φ</sup>	17	02	-	-	-
04-04-2025	0	35	1	34	-
<b>Total</b>	<b>159</b>	<b>35</b>	<b>15</b>	<b>14</b>	

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<sup>φ</sup>Continued past Midnight till 4-02 a.m. on 04-04-2025.

**Highlights of business transacted during the 267<sup>th</sup> Session – At a Glance**

<b>Sittings</b>	
Date of issue of Summons	17-01-2025
Duration of the Session	31-01-2025 to 13-02-2025 & 10-03-2025 to 04-04-2025
Number of actual days of sitting	26
Actual Hours of sittings (excluding recess intervals)	159 Hrs. & 35 Mts.
Time lost due to interruptions/adjournments	15 Hrs. & 14 Mts.
Time gained by late sittings and skipping lunch recess	39 Hrs. & 33 Mts.
Date of prorogation of Session	05-04-2025
<b>Questions</b>	
No. of Starred Questions listed	371
No. of Starred Questions answered orally	100
No. of Unstarred Questions answered	4000
Short Notice Questions	-
Half-an-Hour Discussions	-
<b>Government Bills</b>	
No. of Bills introduced	-
No. of Bills withdrawn	-
No. of Bills passed/returned	14
No. of Bills part discussed (Under consideration)	-
No. of Bills referred to Joint/Select Committee	-
No. of Bills deferred	-
<b>Private Members' Business</b>	
No. of Bills introduced	49
No. of Bills part discussed (Under consideration)	01
No. of Bills withdrawn/negatived	01
No. of Bills passed	-
No. of Bills on which debate adjourned/deferred	-
No. of Resolution part discussed	01
No. of Resolution withdrawn/negatived	-
<b>Oath/Affirmation</b>	
No. of Members made and subscribed oath/affirmation	-
<b>Statements by Ministers</b>	
No. of <i>suo motu</i> Statements made/laid by Ministers	01
No. of Statements laid by Ministers regarding Status of implementation of recommendations contained in the Reports of the Department-related Parliamentary Standing Committees	24

<b>Matters of public importance raised</b>	
No. of Calling Attentions	-
No. of Short Duration Discussions	-
No. of Special Mentions	40
No. of Matters raised with permission	252
Submission by Members	-
<b>Papers Laid on the Table</b>	<b>3744</b>

### ***For Reference and Record***

1. During the Session, the House skipped the lunch hour on 13 occasions to allow for wider participation by Members.
2. On 31st January, 2025, the House adopted a resolution expressing its deep condolences on the demise of former Prime Minister of India, Dr. Manmohan Singh.
3. On 6<sup>th</sup> February, 2025, Shri S. Jaishankar, Minister of External Affairs made a Suo-moto statement on the “Deportation of Indian Nationals from USA”.
4. On April 3, 2025, the Rajya Sabha etched its name in the annals of legislative history with an unprecedented continuous sitting from 11:00 a.m. until 4:02 a.m. the following day—the longest in its history. During this marathon sitting, the House *inter alia* considered and passed the Waqf (Amendment) Bill 2025 and the Mussalman Wakf (Repeal) Bill, 2025.
5. During the Division, on the amendment no. 145 to clause 10 moved by Shri Tiruchi Siva on the Waqf (Amendment) Bill 2025 and the Mussalman Wakf (Repeal) Bill, 2025, the vote cast by Ms. Dola Sen, Member was invalidated as she voted from the seat of another Member. Later she submitted a correction slip to cast her vote, which was also denied by the Chair, stating that ‘the facility of correction is available only when the Member exercises the right from his or her seat’. [pages 18-19 under the heading Announcements by the Chair (v)(ii)].

## NOTES